

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 210/2025

IN THE MATTER OF:

Abdul Kalam

...Applicant

Versus

Secretary, Department of Agriculture, Fisheries

Animal Husbandry, Environment & Forest, Science

& Technology & Ors.

...Respondent(s)

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Respondent No. 2

Filed by

New Delhi

Dated 02.07.2026



GIGI.C. GEORGE

Advocate

Standing Counsel (UOI)

NATIONAL GREEN TRIBUNAL

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M-9810625315

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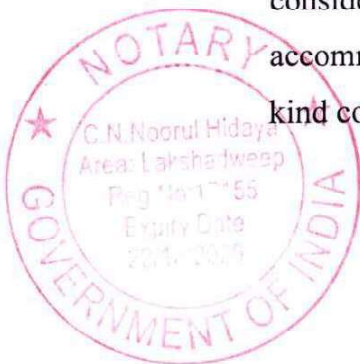
& Technology & Ors.

...Respondent(s)

Additional Reply Affidavit On Behalf Of Respondent No. 2 (Union Territory Of Lakshadweep) In Compliance Of Order Dated 17.03.2026

I, Rajthilak S, aged 40 years, presently holding the charge of Secretary, Department of Environment & Forest, U.T. of Lakshadweep Administration, Kavaratti- 682555, being duly authorized and competent to swear this affidavit on behalf of Respondent No. 2, do hereby solemnly affirm and state as under:

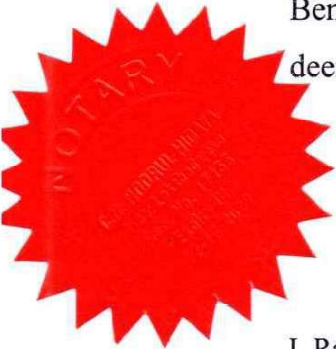
1. That I am the authorized by the competent authority of Respondent No. 2 and am well acquainted with the facts and circumstances of the present case and competent to swear the present affidavit.
2. That during the hearing of the present Original Application, it was submitted by the Counsel for the R-2 before this Hon'ble Tribunal that the issue involved in the present matter had already been examined and considered by the Hon'ble Southern Zonal Bench and accordingly as short accommodation was sought for placing the relevant order on record for the kind consideration of this Hon'ble Tribunal.



(Signature)
 C.N. NOORUL HIDAYA
 ADVOCATE & NOTARY
 GOVT. OF INDIA, Area: Lakshadweep
 Reg.No:17155, Expiry Date:22/10/2029

(Signature)
 Secretary (Environment & Forests)
 U.T. of Lakshadweep
 Kavaratti-682 555

3. That pursuant to the aforesaid submission and in compliance with the order/directions of this Hon'ble Tribunal, it is hereby filing the present Additional Affidavit for placing on record the order passed by the Hon'ble Southern Zonal Bench, Chennai in **Original Application 66 of 2025(SZ) Anwar Hussain, Lakshadweep and Ors. Vs. Forest and Environment Department, Through its Secretary, Union Territory of Lakshadweep and Ors.** dated 19.02.2026 which is annexed as Annexure-I.
4. That the O.A.No.66 of 2025(SZ) was again taken up by the Hon'ble NGT, Southern Zone Bench on 29.04.26 after the filing of the compliance report by the LPCC. The copy of the Order dt.29.04.26 is annexed as Annexure-II. The copy of the report filed by the LPCC is annexed as Annexure-III. Now the matter is listed on 13.08.26 before the Hon'ble NGT, Southern Zone Bench,
5. That in view of the aforesaid submissions, it is most respectfully prayed that this Hon'ble Tribunal may please to take the present Additional Reply Affidavit along with the order passed by the Hon'ble Southern Zonal Bench on record and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.



S. L. H.

DEPONENT
Secretary (Environment & Forests)
U.T. of Lakshadweep
Kavaratti-682 555

Verification

I, Rajthilak S, do hereby verify on 29th June 2026 at Kavaratti, U.T of Lakshadweep that the contents of the above reply affidavit are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.

S. L. H.

DEPONENT

Secretary (Environment & Forests)
U.T. of Lakshadweep
Kavaratti-682 555

EXECUTED & SIGNED IN MY PRESENCE
On 29/06/26 AT LAKSHADWEEP
ATTESTED

[Signature]
C.N. MOUL V IDAYA
ADVOCATE & NOTARY

GOVT. OF INDIA- Area: Lakshadweep
Reg.No:17105, Expiry Date:22/10/2029



Item No.03:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI*****Thursday, the 19th day of February, 2026.***

[Through Physical Hearing (Hybrid Option)]

Original Application No.66 of 2025(SZ)

[Earlier O.A. No.40 of 2025(PB)]

IN THE MATTER OF:

- 1) Anwar Hussain,**
KoyassanKoyaPoomadam (H),
Agatti, Lakshadweep – 682553.
- 2) Sayed Quthub,**
Thalakkada (H),
Agatti, Lakshadweep – 682553.
- 3) KP Shamsu,**
KamalalmiyodaPuthiyaIllam (H),
Agatti, Lakshadweep – 682553.
- 4) Abida Pandarapura,**
Melasurambi (H),
Agatti, Lakshadweep – 682553.



NGT
Versus

...Applicant(s)

- 1) Forest and Environment Department,**
Through its Secretary,
Union Territory of Lakshadweep,
Kavaratti – 682555.
- 2) Lakshadweep Pollution Control Committee,**
Through its Member Secretary,
Department of Science, Technology & Environment,
Kavaratti – 682555.
- 3) District Collector, Kavaratti,**
1st Floor, Collector's Block,
Secretariat, Kavaratti,
Lakshadweep – 682555.
- 4) M/s. Praveg Limited,**
214, Athena Avenue, Behind Jaguar Show Room,
Gota, Ahmedabad, Gujarat – 382481.

5) Lakshadweep Tourism Development Corporation Limited,
Through its Managing Director,
Tourism Bhavan, Secretariat Road,
Kavaratti Island, U.T. of Lakshadweep – 682555.

[R5 Suo motu impleaded as per order dated 18.08.2025]

...Respondent(s)

For Applicant(s): None.

For Respondent(s): Mr. Gigi Gorge for R1 to R3, R5.

Judgment Reserved: 04th February, 2026.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

JUDGMENT

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.40 of 2025 (PB)LP based on the letter petition received from one Mr. Anwar Hussain, Lakshadweep and Others which has been transferred to this Bench and renumbered as Original Application No.66 of 2025 (SZ).

2. The allegations raised in the present matter broadly pertain to improper waste management practices allegedly being carried out by M/s. Praveg Limited on Bangaram Island. In particular, it has been alleged that untreated toilet waste is being discharged directly into an open pit located in close proximity to a dug well; that plastics, rotten vegetables, and other non-biodegradable waste are being openly dumped without

proper segregation or treatment; and that such practices pose a serious risk of contamination of the fragile groundwater resources of the island, which are extremely limited both in terms of quantity and quality. Considering the ecologically sensitive and water-scarce nature of the Lakshadweep islands, these allegations warranted immediate verification by the competent authority.

3. In view of the averments made in the application, it was necessary to obtain responses from (1) the Secretary, Forest and Environment Department, U.T. of Lakshadweep; (2) the Member Secretary, Lakshadweep Pollution Control Committee (**LPCC**); (3) the District Collector, Kavaratti; and (4) M/s. Praveg Limited, 214, Athena Avenue, Behind Jaguar Show Room, Gota, Ahmedabad, Gujarat - 382481, who stand impleaded as Respondents Nos. 1 to 4. As stated by the learned counsel appearing for the Union Territory of Lakshadweep, the Managing Director, Lakshadweep Tourism Development Corporation (**LTDC**) Limited, Tourism Bhavan, Secretariat Road, Kavaratti Island, Union Territory of Lakshadweep - 682 555, is a necessary party to the present proceedings, as the said Corporation has entered into an agreement with the 4th Respondent herein. Accordingly, the said Managing Director has been impleaded as additional Respondent No. 5. Notice has been issued to all the respondents.

4. The notice issued by the Tribunal to the 4th Respondent i.e. M/s. Praveg Limited has been returned with the endorsement "Left". Respondents No. 1, 3, and 5 have not submitted their independent reports. However, a comprehensive report was

submitted by the 2nd Respondent, i.e., the Member Secretary, Lakshadweep Pollution Control Committee, which was received by way of an affidavit dated 22.09.2025. The same provides the relevant information that is sufficient to deal with the matter, and accordingly taken on record for consideration.

5. The report dated 23.01.2026 has been filed by the Lakshadweep Pollution Control Committee (Respondent No.2), stating that the 'Consent to Establish' and the 'Consent to Operate' to M/s. Praveg Limited were granted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, after conducting a comprehensive inspection at the site located at Bangaram Island. The inspection team examined the wastewater treatment facilities, solid waste management arrangements, sanitation infrastructure and the general housekeeping practices of the unit.

6. The report states that the matter concerns a project at Bangaram Island, located at Bangaram Beach, in the vicinity of resorts owned by the Lakshadweep Tourism Department. The project comprises 50 tents (G+1), a 75 kilolitres per day (KLD) seawater desalination Reverse Osmosis (RO) plant, and a Sewage Treatment Plant (STP) with a capacity of 60 KLD.

7. The report also states that the second and third locations of the tent city project are proposed at Thinnakara Island, on the northern and southern sides. The island is presently uninhabited, except for a few huts used for activities such as fishing, coconut felling, and Neera tapping. A lighthouse

is situated at the eastern end of the island, which is the only permanent structure found on the island. The project proposed on the northern side comprises 100 tents (G+1), two seawater desalination Reverse Osmosis (RO) plants of 75 KLD capacity each, a Sewage Treatment Plant (STP) with a capacity of 100 KLD, and three Diesel Generator (DG) sets of 160 kVA capacity each. Similarly, the project proposed on the southern side comprises 100 tents (G+1), two seawater desalination Reverse Osmosis (RO) plants of 75 KLD capacity each, a Sewage Treatment Plant (STP) with a capacity of 100 KLD, and three Diesel Generator (DG) sets of 160 KVA capacity each.

8. The Technical Committee conducted a comprehensive inspection of the proposed sites of M/s. Praveg Limited Beach Resort at Bangaram, Thinnakara (South), and Thinnakara (North) for construction of tent cities in the Union Territory of Lakshadweep on 10.06.2024, 11.06.2024 and 13.01.2025. The Committee recommended approval of the location for the proposed tent cities project, subject to stringent conditions to conserve the ecology and environment of the island.

9. The Consent to Establish was issued by the Lakshadweep Pollution Control Committee (LPCC) on 06.08.2024 under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, with validity up to 06.08.2027, in favour of M/s. Praveg Limited, wherein the following conditions were prescribed:

"2. CONDITIONS AS PER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974.

2.1 *Source of water: Reverse Osmosis Plant (sea water based) of capacity 75 KLD - 1 No. : The location of intake of sea water and that of discharge of reject (brine) shall be fixed in consultation with a national research institute having expertise in similar areas. The fixed locations shall be marked clearly in the site plan along with their coordinates.*

2.2 *Water consumption: 65 KLD*

2.3 *Waste water generation: 60 KLD*

2.4 *Sewage Treatment Plant (STP) consisting of treatment units having adequate capacity shall be made functional/ arrangements for sewage treatment shall be provided, as per the proposal submitted along with the application before commissioning the establishments. Additional facilities required, if any, to achieve the standards laid down by the LPCC uls 17(1) (g) of the Water Act shall also be made along with.*

2.4.1 *STP capacity: 60 KLD*

2.4.2 *STP Technology: MBBR 2.*

2.4.3 *The locations of the STPs shall be marked clearly in the site plan along with their coordinates*

2.4.4 *The STP project proposal shall be modified to accommodate the requirement of peak and off season so that efficient functioning of the STP can be ensured throughout.*

2.4.5 *Disposal of treated water: Used for flushing, green area and HVAC cooling. The treated water shall be reused for the maximum extent for cistern flushing, vehicle wash, cooling purposes and for gardening.*

2.4.6 *The project report shall be modified with addition of suitable technology such as ultra-filtration to achieve the reuse standards. Zero liquid discharge policy shall be adopted.*

2.4.7 *The characteristics of effluent after treatment shall confirm to the following tolerance limits:*

Sl. No.	Characteristics	Unit	Tolerance Limit (Flushing/gardening/reuse)
1	pH		5.5-9.0
2	BOD	mg/l	<3
3	Total Suspended Solid (TSS)	mg/l	<20
4	COD	mg/l	50
5	Total Phosphorus	mg/l	1
6	Total Nitrogen	mg/l	<10
7	Fecal Coliforms	MPN	Upto 100
8	Bio assay		90% survival of fish in 100% treated effluent.

2.4.8 *Mode of disposal of treated effluent: Treated water will be reused for flushing; cooling tower and balance will be disposed for gardening after achieving above standards.*

3. CONDITIONS AS PER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the DG sets. Additional facilities required, if any, to achieve the standards laid down by the CPCB shall also be made along with.

Source of Emission	Capacity	Stack Height	Remarks
DG Set	160 KV (4 nos.)	9mtr.	The DG sets should have acoustic enclosures as per CPCB norms. The stack heights should be 9m from ground level. The stack height of the DG sets shall be 3m above the roof of the nearest building if the height of the nearest building is more than 9m. Emission control measures shall be provided to achieve the prevalent standards. The locations of the DG sets shall be marked clearly in the site plan along with their coordinates.

4. CONDITIONS AS PER THE ENVIRONMENT (PROTECTION) ACT, 1986

- 4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.
- 4.2 Provide own facility for disposal of garbage including kitchen waste using composting or bio methanation. The compost generated shall be used as manure for gardening and green area.
- 4.3 STP sludge shall be dried/ dewatered and used as manure for gardening and green area.
- 4.4 Plastic waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.5 The project proponent shall devise a system to collect deposit of any plastic bottle, cover etc. brought to the islands and ensure their removal in compliance with Plastic Waste Management Rules, 2016 and amendments thereafter.
- 4.6 Bio-Medical waste shall be handled, stored and disposed off as per the Bio-Medical Waste Management Rules, 2016.
- 4.7 E- waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.8 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2022
- 4.9 Used Batteries waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.

- 4.10 Used lead acid batteries shall be disposed off as per the Battery Waste Management Rules, 2022.
- 4.11 Glass waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.12 Metal waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.13 Tiles, ceramics etc. waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.14 Provide own facility for disposal of Sanitary napkins, diapers etc. by installing incinerators of sufficient capacities.
- 4.15 Waste oil/ used oil shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.16 Storage of Diesel fuel: The diesel fuel storage tanks shall be placed on concrete platforms, with dyke wall and roofing, ceramic tile lining, and sand bank shall be provided all around to prevent leakage of oil into the ground. The soaked sand shall be handed over to TSDF periodically.

5. SPECIFIC CONDITIONS

- 5.1 The project proponent shall submit revised location maps approved by the Revenue Officer Concerned, which shall show the following clearly:-
- i. All the details within 50 m from the boundary of plot.
 - ii. The location of the RO plant, STP and the PG sets with coordinates marked.
 - iii. The location of tents and other utilities.
 - iv. The location of intake of sea water and discharge of reject (brine) for sea water desalination RO plants, which shall be approved by a national research institute having expertise in similar areas along with their coordinates.
 - v. The proposed site of the project shall be cleared with identified boundaries within two months and shall obtain approved site plan from the LPCC.
- 5.2 The location of buildings, effluent treatment plant and other structures shall be as per the approved drawing attached. No change or alteration of the above shall be made without the prior consent of the LPCC.
- 5.3 All effluent treatment units shall be constructed above ground level/cellar room having adequate space for inspection.
- 5.4 There shall be easy access to each and every effluent treatment unit.
- 5.5 Time of Day meter shall be installed exclusively for the effluent treatment and reuse system and shall be maintained properly.
- 5.6 Water meter shall be fixed to record consumption of water.
- 5.7 Natural drainage of the area shall be protected.

- 5.8 Diesel generator of adequate capacity shall be provided as backup power to run the sewage / waste water treatment plant along with all associated pollution control devices.
- 5.9 No change or alteration or expansions of any one of the units are to be made without the prior permission of the LPCC. Any change in the particular furnished in the application and/or in the identity of the occupier/authorized agent is to be intimated to the Committee forthwith.
- 5.10. In case of process disturbance/failure of pollution control equipments, the respective units shall be shut down and shall not be operated until the control measures are functional and exceed within the standard.
- 5.11 In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste to the nearby environment due to any accident or other unforeseen activity or event, it shall be immediately intimated to the LPCC and the consentee shall make all possible efforts to mitigate/prevent/remediate to contain within the premises.
- 5.12 In case of usage of ground water, the Project proponent shall obtain NOC from Central Ground Water Authority (CGWA) within one month from the date of issue of CTE.
- 5.13 The project proponent shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control of pollution under Air Act, 1981; Water Act, 1974 and Environment (protection) Act, 1986.

6. CONDITIONS DURING CONSTRUCTION PHASE

- 6.1 Proper precautionary measures shall be provided during construction phase to minimize disturbance to the ecosystem of the island due to excavation, piling, transportation of materials etc.
- 6.2 The construction debris and mud discharges etc. from the construction site shall be disposed safely as per Construction and Demolition Waste Management Rules, 2016.
- 6.3 Sanitation facilities shall be provided to the construction workers.
- 6.4 Ambient air quality shall not exceed the National Ambient Air Quality Standards.
- 6.5 All operations likely to produce dust or noise shall be carried out with appropriate enclosure.
- 6.6 Solid waste generated shall be handled and processed as per the provision of the Solid Waste Management Rules 2016.

7. GENERAL CONDITIONS

- 7.1 At the end of the validity period if the construction is in progress, the same shall be got renewed. If the construction is not started in the consent period, the applicant shall apply afresh for consent to establish.
- 7.2 The applicant shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 7.3 The date of commissioning of the project shall be intimated at least one month in advance to the LPCC.
- 7.4 Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 shall be obtained by the occupier before commissioning the project.
- 7.5 Suitable species of trees shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
- 7.6 Arrangements for rain water harvesting shall be provided and maintained.
- 7.7 Adequate safety measures shall be provided in accordance with fire safety regulation.

- 7.8 Water & energy conservation measures shall be adopted. Renewable source of energy namely solar energy shall be utilized.
- 7.9 Project Proponent shall ensure that the incoming tourists to 'Praveg Atoll's Bangaram' pay the heritage fee prescribed as per the Notification F.No. 5/9/2008-TD dated 1st January, 2009.
- 7.10 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government agencies."

10. The Consent to Operate was issued by the Lakshadweep Pollution Control Committee (LPCC) on 17.01.2025 under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, with validity up to 16.01.2028, in favour of M/s. Praveg Limited, wherein the following conditions were prescribed:

"2. CONDITIONS AS PER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

- 2.1 Source of water: At present M/s Praveg Atoll's Bangaram is utilizing the water from RO plant operated by Department of Tourism on consent/agreement with Tourism Department, UT of Lakshadweep till the operation of own RO plant.
- 2.1.1 Project Proponent shall complete the establishment of Reverse Osmosis Plant (sea water based) of capacity 75 KLD (1No) within 3 months. The concentrate rejects (brine) shall be diluted with sea water itself rather than the dilution with treated wastewater.
- 2.1.2 The diluted reject (brine) water shall be disposed of at a location 500 meters away from the shore, as recommended by the National Centre for Coastal Research (NCCR).
- 2.2 Water consumption: 65 KLD
- 2.3 Waste water generation: 60 KLD
- 2.4 Praveg Atoll's Bangaram has established a 60 KLD capacity Sewage Treatment Plant (STP) with MBBR Technology comprising the following units i.e., (i) Collection Tank along with Aeration Tank (2 nos.), (ii) MBBR Unit, (iii) Settling Tank, (iv) Pressure Sand Filter, (v) Activated Carbon Filter, (vi) Disinfection System, (vii) Treated Water Storage tank (2 Nos.)
- 2.4.1 Access to the MBBR Unit by providing ladder and pathway handrails shall be provided within a month.
- 2.4.2 Tertiary treatment System (ultra filtration etc.) shall be provided within three months to achieve the treated water standard as per Consent to Establish issued on 06.08.2024.
- 2.4.3 Odour control measures such as adsorption techniques, chemical scrubbing and/or bio-

filtration shall be adopted in the STP as mentioned the Consent to Establish.

2.4.4 Sludge drying bed for the removal of sludge settled in the settling tank shall be provided within three months. 2.4.5 Time of Day (ToD) meter shall be installed in the STP.

2.4.6 Additional flushing pipeline to reuse the treated water in the toilet shall be provided within a month.

2.4.7 The samples of treated effluent shall be analyzed in the NABL Accredited Lab and the report of the same shall be submitted quarterly to LPCC.

2.4.8 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl. No.	Characteristics	Unit	Tolerance Limit (Flushing/gardening/reuse)
1	pH		5.5-9.0
2	BOD	mg/l	<3
3	Total Suspended Solid (TSS)	mg/l	<20
4	COD	mg/l	<50
5	Total Phosphorus	mg/l	1
6	Total Nitrogen	mg/l	<10
7	Fecal Coliforms	MPN	Upto 100
8	Bio assay		90% survival of fish in 100% treated effluent.

3. CONDITIONS AS PER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

3.1 Three (3) numbers of DG Sets having the capacity of 160 KVA each with acoustic enclosure are installed.

3.2 The required Stack Height for the DG Sets shall be provided to achieve the standards within one month. The stack height of the DG sets shall be 3 meter above the roof level of the nearest building i.e., KLI Submarine Cable Landing Station.

3.3 Additional acoustic enclosure of the DG Sets shall be provided within one month to achieve the noise level within ambient standard.

3.4 Dyke wall shall be provided within one month to prevent the leakage of oil into the ground from the diesel storage.

3.5 Adequate air pollution control measures shall be operational during the functioning of the DG sets. Additional facilities required, if any, to achieve the standards laid down by the CPCB shall also be made along with.

4. CONDITIONS AS PER THE ENVIRONMENT (PROTECTION) ACT, 1986

4.1 Disposal of garbage including kitchen waste using composting machine. Additional platform shall be provided in the mechanical composter to dry the compost. The compost generated shall be used as manure for gardening and green area.

4.2 STP sludge shall be dried/ dewatered and used as manure for gardening and green area.

- 4.3 Generation of plastic wastes approx. 1.5 MT/ Year. The same shall be collected, stored in separated designated area provided with mesh fencing and roof and sent to Green Recycling Waste Management Pvt. Ltd. Or Eco Friendly Solutions, Melampara P.O, Thalappalam Kottayam, Kerala- 686 578. Project Proponent shall submit the copy of agreement with the abovementioned recyclers to LPCC within 15 days.
- 4.4 E-Waste generation is approx. 0.200 MT/ Year. This shall be collected, stored in separated designated area provided with mesh fencing and roof and sent to Eco Friendly Solutions, Melampara P.O, Thalappalam Kottayam, Kerala - 686 578. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15 days.
- 4.5 Generation of Used Oil 1800 litre/year. The same will be collected, stored in a proper area with roof and concrete platform and sent to CEE Jee Lubricants Edayar, Aluva. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15 days.
- 4.6 Bio-Medical waste shall be handled, stored and disposed off as per the BioMedical Waste Management Rules, 2016. Project proponent shall purchase such as needle burner, autoclave and hypo solution container within a month.
- 4.7 Used Batteries shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.8 Used lead acid batteries shall be disposed off as per the Battery Waste Management Rules, 2022.
- 4.9 Glass waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically.
- 4.10 The unit shall have its own facility for disposal of sanitary napkins, diapers etc. by installing incinerators of sufficient capacities and having sufficient stack heights.

5. SPECIFIC CONDITIONS

- 5.1 This consent is granted based on the details submitted by the applicant and subject to the power of the LPCC to review and make variations in all or any of the conditions.
- 5.2 No change or alteration or expansion of the unit is to be made without the prior permission of the LPCC. Any change in the particulars furnished in the application and/or in the identity of the occupier/authorized agent is to be intimated to the Committee forthwith.
- 5.3 In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste to the nearby environment due to any accident or other unforeseen act or event, it shall be immediately intimated to the LPCC and the consentee shall make all possible efforts to mitigate/prevent/remediate to contain within the premises.
- 5.4 The applicant shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control air, water, land and to protect the environment.

- 5.5 For renewal of the consent, application in the prescribed form shall be submitted to the LPCC between 1 and 2 months in advance of the date of expiry of the consent.
- 5.6 Use of one time used plastic items completely banned in the islands of Lakshadweep and compliance the order in the premises of Praveg Atoll's Bangaram.
- 5.7 As per CSR activity one drinking water tap shall be set up for the public outside the premises of the RO Plant/ Praveg Atoll's Bangaram.
- 5.8 Adequate fire safety equipment shall be provided in accordance with norms of fire safety regulation.
- 5.9 Project Proponent shall ensure that the incoming tourists to Praveg Atoll's Bangaram pay the heritage fee prescribed as per the Notification F.No. 5/9/2008-TD dated 1st January 2009.
- 5.10 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government agencies.
- 5.11 The Project Proponent shall ensure that the conditions mentioned above are complied as per the timelines failing which the Consent to Operate shall be cancelled.
6. This Consent to Operate is issued up to 16/01/2028 with subject to the condition to submit a bank guarantee from a nationalized bank of Rs.15 Lakhs to LPCC within 15 days (Valid upto 31st July 2025) from the date of issuance of this consent for compliance of above condition or otherwise this consent will be automatically cancelled from 31.01.2025."

11. It is stated in the report of the LPCC that biodegradable waste, such as food residues and vegetable matter, is being segregated and composted in a designated composting area near the resort of M/s. Praveg Limited. Non-biodegradable and recyclable waste, including plastics, e-waste, and used oil, is collected separately and stored in a safe and secure manner.

12. It is further stated that plastic waste, e-waste, and other solid waste are being transported to Eco Friendly Solutions, Melampara P.O., Thalappalam, Kottayam, Kerala – 686 578, for further processing and disposal. It is also stated that M/s. Praveg Limited has entered into duly notarized agreements with Eco Friendly Solutions and CEE JEE Lubricants for the aforesaid purpose.

13. It is also reported that no violations were observed during the inspection. The wastewater treatment facilities and the solid waste management systems were found to be functioning satisfactorily and in compliance with the applicable environmental standards.

14. It appears from the report submitted by the 2nd Respondent, Lakshadweep Pollution Control Committee (LPCC), that the 'Consent to Establish' and the 'Consent to Operate' were issued to M/s. Praveg Limited after a comprehensive inspection was conducted by an inspection team.

15. The Lakshadweep Islands, including Bangaram, which is a tiny atoll island in Lakshadweep, having pristine beaches, turquoise lagoons, and rich marine life; therefore, it is essential that utmost care and adequate environmental safeguards are taken by all concerned to protect its fragile ecosystem. As the issue pertains to improper waste and sewage management, the same need to be addressed.

16. Therefore, the following directions are issued to the 5th Respondent:

- i.** All tourism related activities shall be undertaken within the overall carrying capacity of the islands and with adequate environmental safeguards.
- ii.** The number of tents at all the three locations, namely Bangaram Island, Thinnakara Island (North), and Thinnakara Island (South), should be strictly restricted

in accordance with the carrying capacity of the respective islands.

- iii.** The Lakshadweep Pollution Control Committee (LPCC) shall conduct a comprehensive inspection and submit a detailed compliance report covering each of the conditions prescribed in the 'Consent to Establish', dated 06.08.2024 as well as the 'Consent to Operate', dated 17.01.2025, as referred to in paragraphs (9) and (10) above and file the said compliance report within a period of **eight weeks**.
- iv.** Constant vigil on the operations of the tent cities and the overall environmental conditions of the islands must be ensured by the District Collector, Kavaratti; Lakshadweep Pollution Control Committee; Department of Forest & Environment, Lakshadweep; and the Lakshadweep Tourism Development Corporation Limited.
- v.** M/s. Praveg Limited, and/or any other entity operating/maintaining the tent cities in Lakshadweep islands, shall:

 - a.** Ensure that all activities are carried out in full compliance with the prescribed environmental norms and statutory conditions, and that regular compliance report, as stipulated by the Lakshadweep Pollution Control Committee (LPCC), are duly submitted to the LPCC. The entity shall also place compliance reports in the public domain through its official website.

- b.** Ensure that plastic waste, e-waste, and other solid waste transported to authorised entities are processed and disposed of in accordance with law. A compliance report regarding the management of such waste shall be placed on its official website and also submitted to the LPCC at regular intervals to be prescribed by the LPCC.
- c.** Undertake a third-party environmental audit by a qualified agency/team every six months, and to submit audit reports, along with action taken reports and geo-tagged photographs, to the LPCC on the 10th of January and the 10th of July every year. These reports should also be placed on its official website.
- d.** Prepare checklist/guidelines, in consultation with LPCC, for the guests/occupants of the tent houses to promote environmentally responsible behaviour, including prohibition of single-use plastics and prevention of littering of waste, food packages, etc. These guidelines shall be shared and explained to the guests at the time of check-in. The provision of a reasonable security deposit by the guests/occupants at the time of check-in, to be returned upon compliance with the environmental guidelines at the time of check-out, may also be considered.

- vi.** The District Collector, Kavaratti, is directed to ensure that the directions issued to M/s. Praveg Limited, and/or any other entity as mentioned in paragraph 16(v), are duly complied with.
- vii.** The Lakshadweep Tourism Development Corporation (LTDC) Limited is directed to undertake drone surveys of the entire island at six-month intervals, after obtaining such necessary statutory permissions as may be required. In addition, structured and periodic environmental sanitation and restoration drives shall be conducted at appropriate intervals to maintain ecological integrity. Any instances of environmental degradation or non-compliance detected during such surveys or drives shall be promptly rectified, and appropriate remedial measures shall be undertaken without delay. The drone surveys and periodic environmental surveys shall serve as an institutional mechanism for monitoring and taking timely remedial measures for the preservation of environmental health of the islands.

17. With the above directions, the Original Application **[O.A. No.66 of 2025(SZ)]** is disposed of.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

Internet – Yes/No

All India NGT Reporter – Yes/No

O.A. No.66/2025(SZ)
19th February, 2026. AD.

Item No.08:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.66 of 2025 (SZ)

[Earlier O.A. No.40 of 2025(PB)]

IN THE MATTER OF:

Anwar Hussain,
Lakshadweep and ors.

...Applicant(s)

*Versus*Forest and Environment Department,
Through its Secretary,
Union Territory of Lakshadweep and ors.

...Respondent(s)

Date of hearing: 29.04.2026.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): None.

For Respondent(s): Mr. Gigi George for R1 to R3.

ORDER

1. Today, there is no representation for the applicant.

2. The learned counsel appearing for the Union Territory of Lakshadweep submits that the compliance report has already been sent by e-mail to the Registry; however, the same has not yet been uploaded. Accordingly, the learned counsel is directed to ensure that the report is uploaded before the next date of hearing and to file an additional compliance report.

3. Post the matter on 13.08.2026.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.66/2025 (SZ)
29th April, 2026. NS.

**Report of the Expert Committee for Verification of Compliance of
Consent conditions in respect of Praveg Atoll's Bangaram**

BACKGROUND

A Suo motu case was registered by the Principal Bench of the National Green Tribunal, New Delhi, as Original Application No. 40 of 2025 (PB), based on a letter petition submitted by Mr. Anwar Hussain, Lakshadweep, and others. The matter was subsequently transferred to the South Zone Bench and renumbered as Original Application No. 66 of 2025 (SZ).

The allegations raised in the letter petition primarily relate to improper waste management practices allegedly undertaken by M/s. Praveg Limited on Bangaram Island. Specifically, it is alleged that untreated toilet waste is being discharged into an open pit located in the close proximity to a dug well; that plastics, decaying organic matter, and other non-biodegradable waste are being dumped without proper segregation or treatment; and that these practices pose a serious risk of contaminating the island's fragile groundwater resources, which are already limited in both quantity and quality.

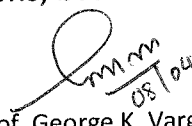
In its order dated 19/02/2026, the South Zone Bench directed that:

"The Lakshadweep Pollution Control Committee (LPCC) shall conduct a comprehensive inspection and submit a detailed compliance report covering each of the conditions prescribed in the "Consent to Establish", dated 06.08.2024 as well as the "Consent to Operate", dated 17.01.2025, as referred to in paragraphs (9) and (10) above and file the said compliance report within a period of eight weeks." (Para 16 (iii) of the Order)

In compliance to the above directions, the Member Secretary, LPCC issued order F.No. LD-03014/1/2026-LPCC-S&T dated 16/03/2026 appointing Dr. K. Sajeevan, former Chairperson, KSPCB, Dr. Sathish Kumar M. K., Dr. George K. Varghese and Mr. Anand Chacko, members of LPCC, as experts for carrying out the inspections at Praveg Atolls Bangaram, owned by M/s Praveg Ltd. in the Bangaram Island. The committee carried out the inspection during 06/04/2026 to 08/04/2026. Given below is the point-by-point remarks of the members of LPCC on the consent conditions, based on their site inspection.


Dr. Sajeevan K.


Prof. Sathish Kumar M. K.


Prof. George K. Varghese

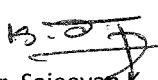

Mr. Anand Chacko

REPORT


The Consent to Operate (CTO) elaborates on all currently applicable conditions outlined in the Consent to Establish, providing them in greater detail. Therefore, point-by-point comments have been provided only on the conditions of the CTO.

Compliance Details - Consent to Operate (CTO) issued to M/s Praveg Ltd.

Condition No of CTO.	Condition	Observation	Remarks	Specific recommendations if any
2.0	CONDITIONS AS PER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974			
2.1	Source of water: At present M/s Praveg Atoll's Bangaram is utilizing the water from RO plant operated by Department of Tourism on consent/agreement with Tourism Department, UT of Lakshadweep till the operation of own RO plant	Own RO plant is operational	Two stage RO provided, with second stage for drinking purpose	
2.1.1	Project Proponent shall complete the establishment of Reverse Osmosis Plant (sea water based) of capacity 75 KLD (1No) within 3 months. The concentrate rejects (brine) shall be diluted with sea water itself rather	75 KLD plant established.	Currently the rejects from RO plant (60%) is mixed with treated wastewater and is being used for cleaning the tent-roof that gets soiled from the dust falling from the coconut palms. The	M/s Praveg Ltd. shall carry out a study to adopt the appropriate ratio of dilution of the RO rejects with treated waste water according to the end use (agriculture, irrigation, washing


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	than the dilution with treated wastewater		recommendation on discharging the rejects 500m from the shore is based on the suggestions of National Centre for Coastal Research. The pipelines are getting laid for this, but not completed. The operators claimed (with supporting documents, attached as Annexure- I , 56 pages) that the delay was due to permission issues related to laying pipes.	etc.) shall continue with the approval of LPCC until the provisions of discharging the rejects at designated points in the sea is made as per CTO.
2.1.2	The diluted reject (brine) water shall be disposed of at a location 500 meters away from the shore, as recommended by the National Centre for Coastal Research (NCCR)	Not implemented		
2.2	Water consumption: 65 KLD	Does not appear to exceed considering the occupancy		
2.3	Waste water generation: 60KLD	Does not appear to exceed considering occupancy		
2.4	Praveg Atoll's Bangaram has established a 60 KLD capacity Sewage Treatment Plant (STP) with MBBR Technology comprising the following units i.e., (i) Collection Tank along with Aeration Tank (2 nos.), (ii) MBBR Unit, (iii) Settling Tank, (iv) Pressure Sand Filter, (v) Activated Carbon Filter, (vi) Disinfection System, (vii) Treated Water Storage tank (2 Nos)	All units are operational.	Media used was not standard one	Patented/standard media may be used to enhance the performance. Water spray system shall be provided to break the foam formed in the system.
2.4.1	Access to the MBBR Unit by providing ladder and pathway	Provided		


Dr. Sajeewan K.


Prof. Satheesh Kumar M. K.

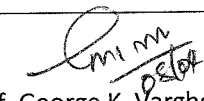

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	handrails shall be provided within a month			
2.4.2	Tertiary treatment System (ultra filtration etc.) shall be provided within three months to achieve the treated water standard as per Consent to Establish issued on 06.08.2024	Provided		
2.4.3	Oduor control measures such as adsorption techniques, chemical scrubbing and/or bio-filtration shall be adopted in the STP as mentioned in the Consent to Establish	Not provided	M/s Pravega Ltd. shall avail advice from any experts of their choice regarding the technique to be adopted for odour control, and the same shall be implemented with the approval of LPCC	The implementation shall be completed within six months
2.4.4	Sludge drying bed for the removal of sludge settled in the settling tank shall be provided within three months	Two beds provided	Capacity of drying bed appear insufficient.	One more bed shall be provided, with drain water connected to collection tank. Revamp the present sludge drying bed according to the standard method.
2.4.5	Time of Day (ToD) meter shall be installed in the STP	To be provided		
2.4.6	Additional flushing pipeline to reuse the treated water in the toilet shall be provided within a month	Not provided, as the treated water has to be used for cleaning the tent roofs		The reuse options for treated water and RO rejects may be reviewed, with due consideration given to appropriate mixing ratios in relation to the specific requirements of the intended use.
2.4.7	The samples of treated effluent shall be analyzed in the NABL Accredited	Analysis carried out and reports available, but not submitted to LPCC		M/s Pravega Ltd. shall submit quarterly reports to LPCC. Any future failure to do so shall be considered seriously by LPCC


Dr. Sajeesh K.


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	Lab and the report of the same shall be submitted quarterly to LPCC			
2.4.8	The characteristics of effluent after treatment shall confirm to the following tolerance limits	Test results presented show that all parameters except one, are within permissible limits	Copy of reports for the past three months are attached (Annexure -II, 3 pages)	
	pH: 5.5-9	6.81 as per the latest report		
	BOD: less than 3 mg/L	15 mg/L in the latest reports presented	The limit specified appears unrealistic. However, the treatment needs improvement for BOD removal	The effluent shall be treated to limit BOD to 10mg/L. As the occupancy rarely reaches the maximum capacity, the effluent shall be recycled to the aeration unit to improve the treatment efficiency.
	TSS: Less than 20mg/L	10 mg/L as per the latest report		
	COD: Less than 50 mg/L	49mg/L as per the latest report		
	Total P: 1mg/L	0.03 mg/L as per the latest report		
	Total N: Less than 10mg/L	Less than 1mg/L as per the latest report		
	Faecal coliform: less than 100MPN	Less than 2, as per the latest report		
	Bioassay: 90% survival in 100% treated sewage	Test not carried out		Test shall be carried out yearly once
3.0	CONDITIONS AS PER THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT,1981			



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3.1	Three (3) numbers of DG Sets having the capacity of 160 KVA each with acoustic enclosure are installed	Currently the electricity is sourced from the DG sets owned and operated by the Electricity Department of Lakshadweep Administration	Under the directions of the Tourism Department of Lakshadweep, the DG sets of M/s Praveg Ltd. Established in their premises, were shifted to the premises of Lakshadweep administration and are not in operation.	If the operator decides to use their own DG sets for power supply, the consent conditions shall be strictly adhered to.
3.2	The required Stack Height for the DG Sets shall be provided to achieve the standards within one month. The stack height of the DG sets shall be 3 meter above the roof level of the nearest building i.e., KU Submarine Cable Landing Station	Not relevant for the current conditions of operation		
3.3	Additional acoustic enclosure of the DG Sets shall be provided within one month to achieve the noise level within the ambient standard	Not relevant for the current conditions of operation		
3.4	Dyke wall shall be provided within one month to prevent the leakage of oil into the ground from the diesel storage	Not relevant for the current conditions of operation		
3.5	Adequate air pollution control measures shall be operational during the functioning of the DG sets. Additional facility required if any to achieve the standards laid down by the CPCB shall also be made along with	Not relevant for the current conditions of operation		




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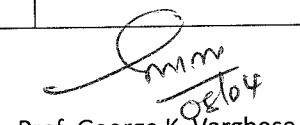
4.0	CONDITIONS AS PER THE ENVIRONMENT (PROTECTION) ACT, 1986			
4.1	Disposal of garbage including kitchen waste using composting machine. Additional platform shall be provided in the mechanical composter to dry the compost The compost generated shall be used as manure for gardening and green area	Composting machine installed	Composting machine is under maintenance. The biowaste generated is presently collected by Mr. Muhammed Nazir M. P. of M/s Yempees, under an agreement (Annexure- III, 9 pages)	Measures to be taken immediately to make the compost unit operational.
4.2	STP sludge shall be dried/ dewatered and used as manure for gardening and green area	Done as reported during the time of inspection		
4.3	Generation of plastic wastes approx. 1.5 MT/ Year. The same shall be collected, stored in separated designated area provided with mesh fencing and roof and sent to Green Recycling Waste Management Pvt. Ltd. Or Eco Friendly Solutions. Melampara P.O. Thalappalam Kottayam.Kerala- 686 578. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15 days	Stored at premises and collected periodically by the new vendor Mr. Muhammed Nazir M. P. of M/s Yempees, under an agreement	Agreement copy attached (Annexure-III, 9 pages)	
4.4	E-Waste generation is approx. 0.200 MT/ Year. This shall be collected, stored in separated designated area provided with mesh fencing and roof	Stored separately.	It is informed that an economically transportable quantity is reached, it will be handed over t the vendor.	



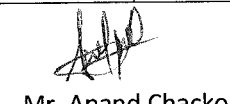
Dr. Sajeevan K.



Prof. Satheesh Kumar M. K.



Prof. George K. Varghese



Mr. Anand Chacko

	and sent to Eco Friendly Solutions, Melampara P.O. Thalappalam Kottayam, Kerala -686 578. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15 days			
4.5	Generation of Used Oil 1800 litre/year. The same will be collected, stored in a proper area with roof and concrete platform and sent to CEE Jee Lubricants Edayar, Aluva. Project Proponent shall submit the copy of agreement with the above-mentioned recyclers to LPCC within 15days	Presently the used oil is stored at site and will be given to the authorised vendor M/s CEE Jee Lubricants Edayar, Aluva, at regular intervals as per the agreement	Agreement copy attached (Annexure IV, two pages)	
4.6	Bio-Medical waste shall be handled. stored and disposed off as per the Bio- Medical Waste Management Rules, 2016. Project proponent shall purchase such as needle burner, autoclave and hypo solution container within a month	Separate bins provided. Collected at intervals by Mr. Muhammed Nazir M. P. of M/s Yempees, under an agreement	Agreement copy attached (Annexure- III, 9 pages)	
4.7	Used Batteries shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed	Separate bins provided and given to Mr. Muhammed Nazir M. P. of M/s Yempees, under an agreement.		

Dr. Sajeevan K.

Prof. Satheesh Kumar M. K.

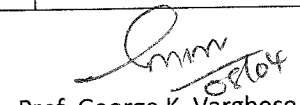
Prof. George K. Varghese

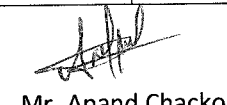
Mr. Anand Chacko

	over to authorized recyclers periodically			
4.8	Used lead acid batteries shall be disposed off as per the Battery Waste Management Rules, 2022	Replacement of batteries according to the buy back system.		
4.9	Glass waste shall be collected and stored separately in designated areas provided with mesh fencing, roof and shall be marked clearly. The collected material shall be handed over to authorized recyclers periodically	Separate bins provided. Collected at intervals by Mr. Muhammed Nazir M. P. of M/s Yempees, under an agreement	Agreement copy attached (Annexure-III, 9 pages)	
4.10	The unit shall have its own facility for disposal of sanitary napkins, diapers etc. by installing incinerators of sufficient capacities and having sufficient stack heights	Not provided now	Order placed for supply of napkin incinerator. Listed as Annexure v	
5.0	SPECIFIC CONDITIONS	<i>As the conditions below do not pertain to the case under consideration, no observations/comments are provided</i>		
5.1	This consent is granted based on the details submitted by the applicant and subject to the power of the LPCC to review and make variations in all or any of the conditions			
5.2	No change or alteration or expansion of the unit is to be made without the prior permission of the LPCC. Any change in the particulars furnished in the application and/or in the identity			


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	of the occupier/authorized agent is to be intimated to the Committee forthwith			
5.3	In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste to the nearby environment due to any accident or other unforeseen act or event, it shall be immediately intimated to the LPCC and the consentee shall make all possible efforts to mitigate/prevent/remediate to contain within the premises			
5.4	The applicant shall comply with the instructions that the LPCC may issue from time to time regarding prevention and control air, water, and land to protect the environment			
5.5	For renewal of the consent, application in the prescribed form shall be submitted to the LPCC between 1 and 2 months in advance of the date of expiry of the consent			
5.6	Use of one time used plastic items completely banned in the islands of Lakshadweep and compliance the order in the premises of Praveg Atoll's Bangaram			



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5.7	As per CSR activity one drinking water tap shall be set up for the public outside the premises of the RO Plant Praveg Atoll's Bangaram			
5.8	Adequate fire safety equipment shall be provided in accordance with norms of fire safety regulation			
5.9	Project Proponent shall ensure that the incoming tourists to Praveg Atoll's Bangaram pay the heritage fee prescribed as per the Notification F.No. 5/9/2008-TD dated 151 January 2009			
5.10	This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government agencies			
5.11	The Project Proponent shall ensure that the conditions mentioned above are complied as per the timelines failing which the Consent to Operate shall be cancelled			

Dr. Sajeevan K.

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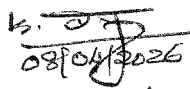
Mr. Anand Chacko

CONCLUDING REMARKS

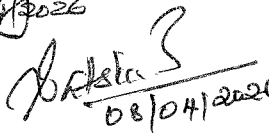
The property, Praveg Atolls Bangaram—a project of Praveg Ltd.—is a tent city comprising 50 double-occupancy tents (temporary structures), along with all associated amenities, established on Bangaram Island, Lakshadweep. The site visit showed that the property is generally well maintained, with no visible littering of waste and is largely compliant with the conditions stipulated under the Consent to Operate (CTO).

Adequate facilities and arrangements are in place for the management of various categories of waste, including liquid, solid, and other special wastes. In instances where minor deviations from CTO conditions were observed, appropriate recommendations have been provided to address them. M/s Praveg Ltd. has confirmed that these recommendations will be implemented within a period of three months. The Lakshadweep Pollution Control Committee may subsequently verify compliance. Considering the fragile ecosystem characteristic of the island, LPCC may carry out periodic inspections at the facility and ensure continuous compliance to the conditions.

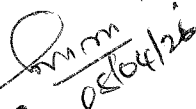
1. Dr. Sajeevan K.


08/04/2026

2. Prof. Satheesh Kumar M. K.


08/04/2026

3. Prof. George K. Varghese


08/04/26

4. Mr. Anand Chacko


08/04/26

Concerns raised by M/s PRAVEG Ltd Regarding the Development of Tent City Resorts at Bangaram and Thinnakara Islands - Reg

> messages

Dr R Giri Sankar IAS <td-dir-lak@gov.in>

Fri, Jul 18, 2025 at 3:36 PM

To: bd <bd@praveg.com>, ramesh <ramesh@praveg.com>

Greetings from LAKSHADWEEP TOURISM...!

Dear Sir/Madam,

We acknowledge receipts of your communications outlining various concerns related to the development of the Tent City Resorts at Bangaram and Thinnakara Islands, Lakshadweep. We sincerely appreciate your proactive engagement and detailed observations, which are vital to ensuring the successful and sustainable implementation of this project.

Please find attached point-wise response addressing the matters raised.

Further it is also informed that we remain committed to working closely with PRAVEG Ltd to overcome all challenges collaboratively and ensure that the Tent City Resorts at Bangaram and Thinnakara set benchmarks in responsible and sustainable island tourism.

Regards
Assistant Director
Department of Tourism
Kavaratti, UT of Lakshadweep
Ph No: 04896 262250

Business Development Legal <bd@praveg.com>

To: Bijal Parikh <bijal@praveg.com>, Bhumit P <bhumit@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>, Zalak Patel <dr.zalak@praveg.com>

We have received above reply from LK tourism department

Thanks & Regards,

Authorised Signatory

Business Development & Legal Department

PRAVEG LIMITED

[Formerly known as Praveg Communications (India) Limited]

18th Floor, Westport, Opp. Montecristo Banquet, Sindhu Bhavan Road, Thaltej, Ahmedabad 380058, Gujarat, INDIA

+91 7861882562, +91 7486055494

Email: bd@praveg.com

www.dizcoverpraveg.com | www.tenticitynarmada.com | www.whiterannresort.com | www.tenticityvaranasi.com



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UT OF LAKSHADWEEP ADMINISTRATION
DEPARTMENT OF TOURISM
KAVARATTI – 682 555

Ph.No: 0489 6262250, E-mail: td-dir-lak@gov.in

F.No:20/09/2024-TD

Dated: 15/07/2025

To,

M/s PRAVEG Ltd
 8th Floor, Westport,
 Opp. Montecristo Banquet,
 Sindhu Bhavan Road, Thaltej,
 Ahmedabad - 380058

Sub: Concerns raised by M/s PRAVEG Ltd Regarding the Development of Tent City Resorts at Bangaram and Thinnakara Islands -Reg

Sir,

May please refer to the subject cited above. The comments of the Department of Tourism (UTLA), with respect to various issues that have been raised by M/s. Praveg with the UT of Lakshadweep Administration is as given below:

S. No	<u>Issues raised by M/s. Praveg</u>	<u>Comments of the Department of Tourism (UTLA)</u>
1	Expedite and dispose the Court Case related Thinnakara (South) Tent City.	i. As on date, the Court Case related to Thinnakara Tent City is pending for disposal before the Hon'ble High Court of Kerala and the Hon'ble Chief Judicial Magistrate Court, Amini. ii. The Department of Tourism (UTLA) is in close co ordination with the Standing Counsel for UTLA for early disposal of the case. iii. It is assured that the UTLA is fully committed to early disposal and conclusion of Judicial proceedings in the matter.

2	Grant Right of Way for connectivity between Thinnakara (North) and Thinnakara (South) Tent City.	<ul style="list-style-type: none"> i. The land between the sites allotted in the Northern and Southern side of Thinnakara Island for Tent City development is Pandaram Land. ii. The ownership of such lands is under dispute in the Hon'ble High Court of Kerala. iii. It is further informed that no such land for Right of Way was offered to the concessionaire in the RFP, and hence it cannot be considered at this stage.
3	Allot Government land for solar power installation at Bangaram and Thinnakara Island.	<ul style="list-style-type: none"> i. All lands in Bangaram and Thinnakara Islands other than the project sites are Pandaram land. ii. The ownership of such lands is under dispute in the Hon'ble High Court of Kerala. iii. It is further informed that no such land for Solar Power Plant was offered to the concessionaire in the RFP, and hence it cannot be considered at this stage.
4	Request to control the flight ticket rates and remove heritage fee.	<ul style="list-style-type: none"> i. The UTLA has taken up the matter with MoCA for capping of fares/inclusion of Kochi-Agatti Segment under UDAN Scheme. Reply from MoCA is awaited. ii. However, it is to be mentioned that the Air Fares are market driven and determined. iii. It is suggested that M/s Praveg may directly enter into negotiations with the Airline Operators for preferential / concessional terms. iv. A nominal fee is being collected as Heritage Fee from all the persons visiting the Lakshadweep Islands as Tourists. This is being done primarily to fund the cleanliness and sanitation activities in the Islands. Hence, the same cannot be waived off.

5	Request to consider our paid concession fee period of one year i.e. from 01-01-2025 to 31-12-2025 for Bangaram tent city and concession fee period of one year i.e. from 01-02-2025 to 31-01-2026 for Thinnakara (North) and Thinnakara (South) tent cities for the next respective year.	i. The payment of concession fee is strictly guided by the provisions of the RFP for the project and cannot be altered at this stage.
6	Request to Tourism Department of Lakshadweep for marketing of the Lakshadweep as the Best Tourist destination at National and International level.	i. The Department of Tourism, UTLA has been taking various measures to promote Tourism in the Islands. ii. These include, active engagement with various tour operators across the country, promotion of cruise tourism, promotion of Lakshadweep as a premium tourist destination in various Fairs and Expos.
7	Grant permission for operation of Seaplane and Cruise.	i. The proposal is unclear. ii. It is requested that; it may be more specifically stated as to what permission is required or whether any application has been made for the same and is pending before any authority.
8	Grant permission and in principle approval in favor of Praveg Limited for operating a floating and land-based casino in Lakshadweep Island.	i. The proposal is unclear. ii. It is requested that; it may be more specifically stated as to what permission is required or whether any application has been made for the same and is pending before any authority.
9	Boat permission for carrying diesel and petrol from Kavaratti to Bangaram and Thinnakara.	i. Details and specifications of the boat may be shared. Thereafter the suitability of such boats for POL movement shall be examined.
10	Permission letter from DOT to put DG set in DOT DG set land at Bangaram.	i. Permission has been granted.
11	Tree cutting permission of disputed site for Thinnakara South tent city.	i. Permission has already been granted for cutting of trees in the project site.
12	Route plan for the discharge pipeline for Bangaram and Thinnakara projects.	i. Route plan has to prepared by the concessionaire based on the consultation with the technical agencies and

		<p>thereafter submitted to UT of Lakshadweep Administration along with all the necessary maps / studies for approval.</p> <p>ii. UTLA has no role in preparation of Route Plan for discharge pipelines.</p>
--	--	-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

2. Submitted for further necessary action.

R. U. Sankar.

(Dr. R. Giri Sankar, IAS)
Director (Tourism)

Copy to:

1. The PA to the Secretary (Tourism)
2. The PA to the Deputy Director (Tourism).

08 September, 2025

To
 The Director (Tourism)
 Department of Tourism
 Union Territory of Lakshadweep
 Kavaratti - 682555.

Sub: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

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Respected Sir,

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As per the Consent to Establish (CTE) from the LPCC, we are required to lay pipelines for the intake of seawater and discharge of desalination RO reject water and STP-treated wastewater, as per recommendations from a national research agency. The National Centre for Coastal Research (NCCR) Chennai has suggested specific intake and discharge points for the Bangaram tent city project, as mentioned in the interim report referred to in point 2 above.

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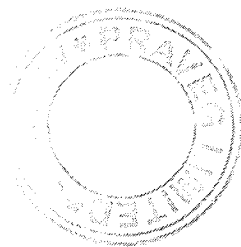
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This project has been undertaken on a Public-Private Partnership (PPP) basis with the Department of Tourism, Lakshadweep Administration. We, therefore, seek the intervention of the Department of Tourism for expediting the approvals of the route plan/map for laying the seawater intake pipelines and the discharge pipelines at Bangaram Tent City.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report

2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.



Yours faithfully,

M/s Praveg Limited
Authorised Signatory

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2. The Member Secretary, Lakshadweep Pollution Control Committee UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
3. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.

o/c

05 March, 2026

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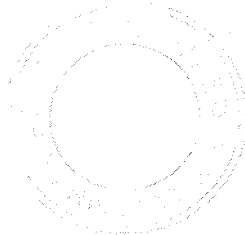


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5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

5.1 Intake Location Assessment

The intake location for RO plant operations must ensure high-quality feedwater to optimise efficiency and minimise pre-treatment and membrane fouling. This requires avoiding areas with high sedimentation, algal blooms, and unstable salinity or temperature profiles. Hydrodynamic conditions must support steady water flow while minimising sediment resuspension, ensuring compliance with operational standards. To mitigate impacts on marine life, eco-friendly intake designs, such as velocity caps and fine screens, are employed to reduce harm to plankton and juvenile fish. Additionally, intake systems are sited away from sensitive ecosystems like coral reefs and seagrass meadows to preserve biodiversity and ecological balance.

5.2 Outfall Location Assessment

Outfall location selection is a critical step in designing systems for the discharge of brine and treated wastewater, ensuring minimal environmental impact and regulatory compliance. The placement of outfalls is guided by hydrodynamic conditions, such as tidal currents, wave action, and water depth, to maximise the natural mixing and dispersion of effluents (Figure 22 and Table 4). This prevents localised salinity build-up or nutrient enrichment, which could harm marine ecosystems. Seasonal variations, including monsoonal current patterns, are analysed to account for dynamic changes in flow and dispersion characteristics throughout the year. Outfalls are strategically positioned away from sensitive habitats like coral reefs, seagrass meadows, and spawning grounds to protect biodiversity. Multiport diffusers are incorporated into the design to enhance mixing efficiency and reduce the localised impact of effluent discharge. Advanced modeling tools, such as CORMIX for near-field dispersion and MIKE 21 for far-field hydrodynamic conditions, are employed to simulate dispersion patterns and optimise site selection. This ensures that outfalls meet environmental standards while safeguarding the ecological integrity of the receiving waters. Through a comprehensive assessment process, the outfall location ensures sustainable discharge practices that minimise ecological impacts and support marine biodiversity.

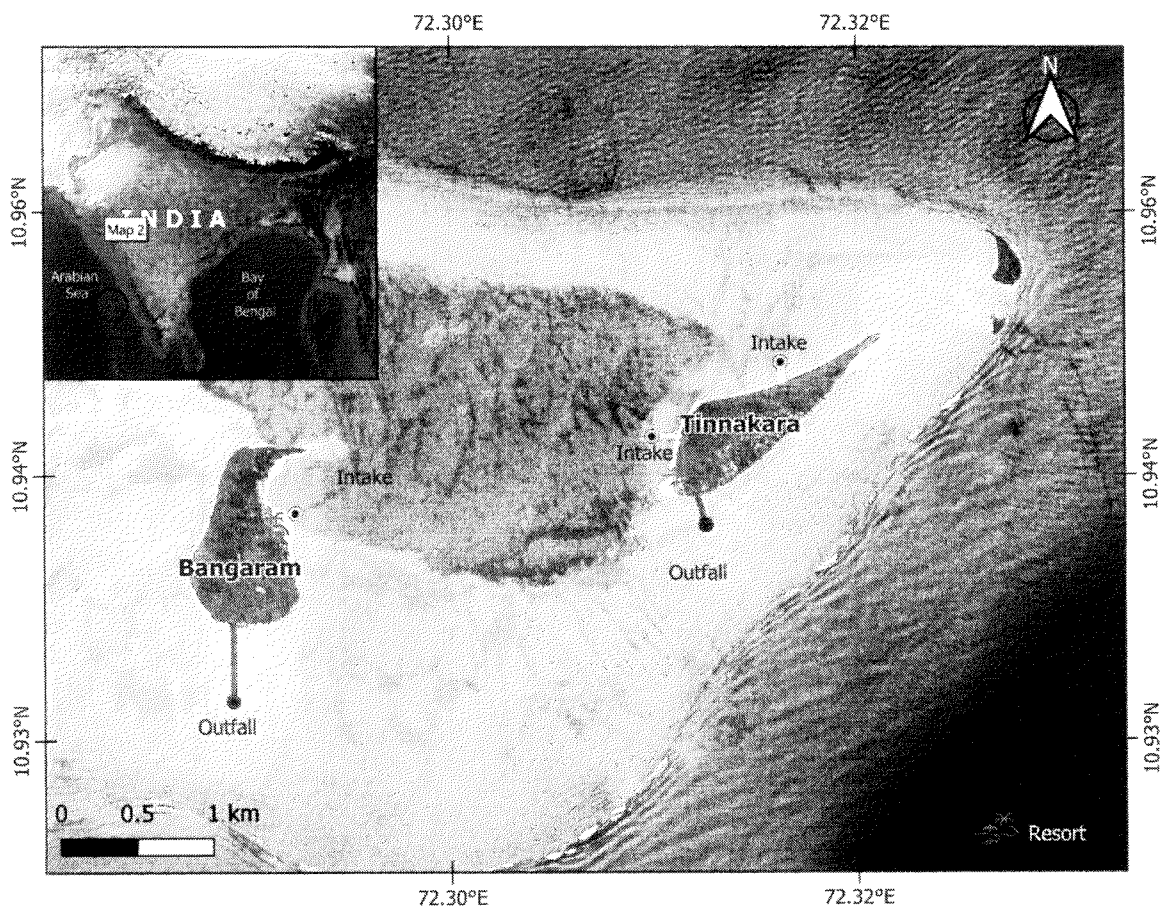


Figure 22. Map shows the study site with suggested intake and outfall locations

Table 4. Suggested locations for Intake and outfall points

Intake/ Outfall	Longitude	Latitude	Depth (m)	Distance (m)	Orientation
Bangaram					
Intake	72.289° E	10.941° N	4.5	60	East
Outfall	72.286° E	10.930° N	2.25	500	South
Tinnakara					
Intake (North)	72.319° E	10.951° N	1.23	120	South
Intake (South)	72.312° E	10.946° N	3.00	165	West
Outfall	72.314° E	10.940° N	2.50	260m	South

08 September, 2025

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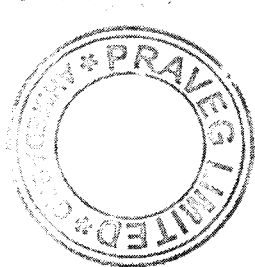
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PROJECT NAME:
 PRAVEG BEACH RESORT
 @BANGARAM

DRG.TITLE:
 PLOT BOUNDARY PLAN
 -FOR DISCHARGE LOCATION

OPTION-1

DATE :07-07-2025

DEALT :KARTIK

M.DT :

M.BY :

SCALE: N.T.S

CKD :

PRAVEG
 LIMITED



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PRAVEG
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HOSPITALITY | EVENTS | EXHIBITIONS | ADVERTISING

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PRAVEG LIMITED

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PRAVEG LIMITED

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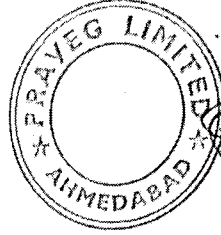
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PRAVEG LIMITED

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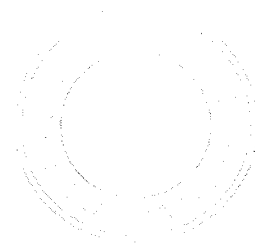
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This project has been undertaken on a Public-Private Partnership (PPP) basis with the Department of Tourism, Lakshadweep Administration. We, therefore, seek the intervention of the Department of Tourism for expediting the approvals of the route plan/map for laying the seawater intake pipelines and the discharge pipelines at Bangaram Tent City.

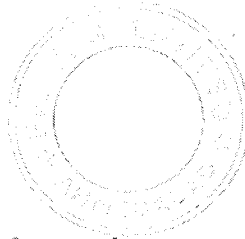


Without the installation of this pipeline, the project cannot become operational. As this is a Public-Private Partnership (PPP) project with the Lakshadweep Tourism Department, Lakshadweep Administration shall ensure the subtraction of all obstacles hindering the successful implementation of the project.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report

2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.



Yours faithfully,


M/s Praveg Limited
Authorised Signatory

Copy forwarded for information and necessary action please:

1. PA to Advisor of the Hon'ble Administrator of Lakshadweep,
U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of
Lakshadweep, Kavaratti-682555
3. The Member Secretary, Lakshadweep Pollution Control Committee
UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.
5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.



Business Development Legal <bd@praveg.com>

Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

Business Development Legal <bd@praveg.com>

Sat, Apr 4, 2026 at 9:34 AM

To: Advisor To The Administrator UTL <lk-advisor@gov.in>, Secretary Utl <secretary-utl2@utl.gov.in>, Director Tourism <td-dir-lak@gov.in>, S&T <lk-dst@nic.in>, District Collector UT of Lakshadweep <lk-coll@nic.in>

Cc: Vishnu Patel <chairman@praveg.com>, Bijal Parikh <bijal@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>

04 April, 2026

To
The Director (Tourism)
Department of Tourism
Union Territory of Lakshadweep
Kavaratti - 682555.

Sub: Request for grant the approval of route plan map laying pipelines for the intake of

seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for

Bangaram Tent City Projects.

- Ref: 1. DOT LOA No. F.20/03/2024-TD, dated 13-03-2024, and land possession letter of DOT dated 01-07-2024
2. NCCR Interim Report on Intake and Discharge Points for Bangaram and Thinnakara Tent City Projects
 3. Your letter No. F.No:20/09/2024-TD dated 15-07-2025
 4. Our email dated 23-07-2025
 5. Our email dated 21-08-2025
 6. Our email dated 08-09-2025
 7. Our email dated 07-10-2025
 8. Our email dated 05-11-2025
 9. Our email dated 08-12-2025
 10. Our email dated 02-01-2026
 11. Our email dated 03-02-2026
 12. Our email dated 05-03-2026

Respected Sir,

The UT Administration of Lakshadweep, Department of Tourism, has issued Letters of Award (LOAs) for the development, operation, maintenance, and management of tent cities at Bangaram Island as referenced above.

As per the Consent to Establish (CTE) from the LPCC, we are required to lay pipelines for the intake of seawater and discharge of desalination RO reject water and STP-treated wastewater, as per recommendations from a national research agency. The National Centre for Coastal Research (NCCR) Chennai has suggested specific intake and discharge points for the Bangaram tent city project, as mentioned in the interim report referred to in point 2 above.

A map indicating the locations of our RO and STP plants on both Bangaram Island, along with the discharge points suggested by NCCR.

With reference to your letter No. F.No:20/09/2024-TD dated 15-07-2025, and in compliance with the directions issued by the Department of Tourism, Lakshadweep, we have prepared the route plan/map for laying pipelines for the intake of seawater and the discharge of desalination RO reject water and STP-treated wastewater for the Bangaram Tent City, in accordance with the recommendations of the National Centre for Coastal Research (NCCR), Chennai.

A copy of the NCCR report along with the route plan/map for the proposed discharge pipelines of Bangaram, with two alternative options, is enclosed herewith for your ready reference.

As per the conditions stipulated in the Consent to Establish (CTE) issued by the Lakshadweep Pollution Control Committee (LPCC), it is mandatory to lay pipelines for the intake of seawater and for the discharge of desalination RO reject water and STP-treated wastewater. Without the installation of these intake and discharge pipelines, operation of the resort is not feasible.

This project has been undertaken on a Public-Private Partnership (PPP) basis with the Department of Tourism, Lakshadweep Administration. We, therefore, seek the intervention of the Department of Tourism for expediting the approvals of the route plan/map for laying the seawater intake pipelines and the discharge pipelines at Bangaram Tent City.

Without the installation of this pipeline, the project cannot become operational. As this is a Public-Private Partnership (PPP) project with the Lakshadweep Tourism Department, Lakshadweep Administration shall ensure the subtraction of all obstacles hindering the successful implementation of the project.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report

2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.

Yours faithfully,

M/s Praveg Limited
Authorised Signatory

Copy forwarded for information and necessary action please:

1. The Advisor to the Hon'ble Administrator of Lakshadweep,
U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of
Lakshadweep, Kavaratti-682555
3. The Member Secretary, Lakshadweep Pollution Control Committee
UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.
5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

Business Development & Legal Department

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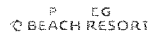
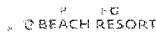
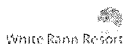
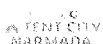
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18th Floor, Westport, Opp. Montecristo Banquet, Sindhu Bhavan Road, Thaltej, Ahmedabad 380058,
Gujarat, INDIA

PHONE +91 7486055494,+91 7861882562

EMAIL bd@praveg.com

www.dizcoverpraveg.com | www.tentcitynarmada.com | www.whiterannresort.com | www.tentcityvaranasi.com



----- Forwarded message -----

From: **Business Development Legal** <bd@praveg.com>

Date: Thu, Mar 5, 2026 at 3:32 PM

Subject: Fwd: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

To: Advisor To The Administrator UTL <lk-advisor@gov.in>, Secretary Utl <secretary-utl2@utl.gov.in>, S&T <lk-dst@nic.in>, Director Tourism <td-dir-lak@gov.in>, District Collector UT of Lakshadweep <lk-coll@nic.in>

Cc: Bijal Parikh <bijal@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>

05 March, 2026

To
The Director (Tourism)
Department of Tourism
Union Territory of Lakshadweep
Kavaratti - 682555.

Sub: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

- Ref: 1. DOT LOA No. F.20/03/2024-TD, dated 13-03-2024, and land possession letter of DOT dated 01-07-2024
2. NCCR Interim Report on Intake and Discharge Points for Bangaram and Thinnakara Tent City Projects
3. Your letter No. F.No:20/09/2024-TD dated 15-07-2025
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8. Our email dated 05-11-2025
9. Our email dated 08-12-2025
10. Our email dated 02-01-2026
11. Our email dated 03-02-2026

Respected Sir,

The UT Administration of Lakshadweep, Department of Tourism, has issued Letters of Award (LOAs) for the development, operation, maintenance, and management of tent cities at Bangaram Island as referenced above.

As per the Consent to Establish (CTE) from the LPCC, we are required to lay pipelines for the intake of seawater and discharge of desalination RO reject water and STP-treated wastewater, as per recommendations from a national research agency. The National Centre for Coastal Research (NCCR) Chennai has suggested specific intake and discharge points for the Bangaram tent city project, as mentioned in the interim report referred to in point 2 above.

A map indicating the locations of our RO and STP plants on both Bangaram Island, along with the discharge points suggested by NCCR.

With reference to your letter No. F.No:20/09/2024-TD dated 15-07-2025, and in compliance with the directions issued by the Department of Tourism, Lakshadweep, we have prepared the route plan/map for laying pipelines for the intake of seawater and the discharge of desalination RO reject water and STP-treated wastewater for the Bangaram Tent City, in accordance with the recommendations of the National Centre for Coastal Research (NCCR), Chennai.

A copy of the NCCR report along with the route plan/map for the proposed discharge pipelines of Bangaram, with two alternative options, is enclosed herewith for your ready reference.

As per the conditions stipulated in the Consent to Establish (CTE) issued by the Lakshadweep Pollution Control Committee (LPCC), it is mandatory to lay pipelines for the intake of seawater and for the discharge of desalination RO reject water and STP-treated wastewater. Without the installation of these intake and discharge pipelines, operation of the resort is not feasible.

This project has been undertaken on a Public-Private Partnership (PPP) basis with the Department of Tourism, Lakshadweep Administration. We, therefore, seek the intervention of the Department of Tourism for expediting the approvals of the route plan/map for laying the seawater intake pipelines and the discharge pipelines at Bangaram Tent City.

Without the installation of this pipeline, the project cannot become operational. As this is a Public-Private Partnership (PPP) project with the Lakshadweep Tourism Department, Lakshadweep Administration shall ensure the subtraction of all obstacles hindering the successful implementation of the project.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report
2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.

Yours faithfully,

M/s Praveg Limited
Authorised Signatory

Copy forwarded for information and necessary action please:

1. PA to Advisor of the Hon'ble Administrator of Lakshadweep,
U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of
Lakshadweep, Kavaratti-682555
3. The Member Secretary, Lakshadweep Pollution Control Committee
UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.
5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

Business Development & Legal Department

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Gujarat, INDIA

PHONE +91 7861882562,+91 7486055494

EMAIL bd@praveg.com

www.dizcoverpraveg.com | www.tentcitynarmada.com | www.whiterannresort.com | www.tentcityvaranasi.com



----- Forwarded message -----

From: **Business Development Legal** <bd@praveg.com>

Date: Tue, Feb 3, 2026 at 4:07 PM

Subject: Fwd: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

To: Advisor To The Administrator UTL <lk-advisor@gov.in>, Secretary Utl <secretary-utl2@utl.gov.in>, S&T <lk-dst@nic.in>, Director Tourism <td-dir-lak@gov.in>, District Collector UT of Lakshadweep <lk-coll@nic.in>, <Rahul.rathod3@delhi.gov.in>

Cc: Bijal Parikh <bijal@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>

03 February, 2026

To
The Director (Tourism)

186

78

Tent City, in accordance with the recommendations of the National Centre for Coastal Research (NCCR), Chennai.

A copy of the NCCR report along with the route plan/map for the proposed discharge pipelines of Bangaram, with two alternative options, is enclosed herewith for your ready reference.

As per the conditions stipulated in the Consent to Establish (CTE) issued by the Lakshadweep Pollution Control Committee (LPCC), it is mandatory to lay pipelines for the intake of seawater and for the discharge of desalination RO reject water and STP-treated wastewater. Without the installation of these intake and discharge pipelines, operation of the resort is not feasible.

This project has been undertaken on a Public-Private Partnership (PPP) basis with the Department of Tourism, Lakshadweep Administration. We, therefore, seek the intervention of the Department of Tourism for expediting the approvals of the route plan/map for laying the seawater intake pipelines and the discharge pipelines at Bangaram Tent City.

Without the installation of this pipeline, the project cannot become operational. As this is a Public-Private Partnership (PPP) project with the Lakshadweep Tourism Department, Lakshadweep Administration shall ensure the subtraction of all obstacles hindering the successful implementation of the project.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report

2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.

Yours faithfully,

M/s Praveg Limited
Authorised Signatory

Copy forwarded for information and necessary action please:

1. PA to Advisor of the Hon'ble Administrator of Lakshadweep,
U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of
Lakshadweep, Kavaratti-682555
3. The Member Secretary, Lakshadweep Pollution Control Committee
UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.
5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

Business Development & Legal Department

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Phone: +91 7861882562, +91 7486055494

Email: bd@praveg.com

www.dizcoverpraveg.com | www.tentcitynarmada.com | www.whiterannresort.com | www.tentcityvaranasi.com



----- Forwarded message -----

From: **Business Development Legal** <bd@praveg.com>

Date: Fri, Jan 2, 2026 at 1:25 PM

Subject: Fwd: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

To: Advisor To The Administrator UTL <lk-advisor@gov.in>, Secretary Utl <secretary-uti2@uti.gov.in>, S&T <lk-dst@nic.in>, Director Tourism <td-dir-lak@gov.in>, District Collector UT of Lakshadweep <lk-coll@nic.in>, <Rahul.rathod3@delhi.gov.in>

Cc: Bijal Parikh <bijal@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>

02 January, 2026

To
The Director (Tourism)
Department of Tourism
Union Territory of Lakshadweep
Kavaratti - 682555.

Sub:Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

Ref: 1. DOT LOA No. F.20/03/2024-TD, dated 13-03-2024, and land possession letter of DOT dated 01-07-2024

2. NCCR Interim Report on Intake and Discharge Points for Bangaram and Thinnakara Tent City Projects

3. Your letter No. F.No:20/09/2024-TD dated 15-07-2025
4. Our email dated 23-07-2025
5. Our email dated 21-08-2025
6. Our email dated 08-09-2025
7. Our email dated 07-10-2025
8. Our email dated 05-11-2025
9. Our email dated 08-12-2025

Respected Sir,

The UT Administration of Lakshadweep, Department of Tourism, has issued Letters of Award (LOAs) for the development, operation, maintenance, and management of tent cities at Bangaram Island as referenced above.

As per the Consent to Establish (CTE) from the LPCC, we are required to lay pipelines for the intake of seawater and discharge of desalination RO reject water and STP-treated wastewater, as per recommendations from a national research agency. The National Centre for Coastal Research (NCCR) Chennai has suggested specific intake and discharge points for the Bangaram tent city project, as mentioned in the interim report referred to in point 2 above.

A map indicating the locations of our RO and STP plants on both Bangaram Island, along with the discharge points suggested by NCCR.

With reference to your letter No. F.No:20/09/2024-TD dated 15-07-2025, and in compliance with the directions issued by the Department of Tourism, Lakshadweep, we have prepared the route plan/map for laying pipelines for the intake of seawater and the discharge of desalination RO reject water and STP-treated wastewater for the Bangaram Tent City, in accordance with the recommendations of the National Centre for Coastal Research (NCCR), Chennai.

A copy of the NCCR report along with the route plan/map for the proposed discharge pipelines of Bangaram, with two alternative options, is enclosed herewith for your ready reference.

As per the conditions stipulated in the Consent to Establish (CTE) issued by the Lakshadweep Pollution Control Committee (LPCC), it is mandatory to lay pipelines for the intake of seawater and for the discharge of desalination RO reject water and STP-treated wastewater. Without the installation of these intake and discharge pipelines, operation of the resort is not feasible.

This project has been undertaken on a Public-Private Partnership (PPP) basis with the Department of Tourism, Lakshadweep Administration. We, therefore, seek the

intervention of the Department of Tourism for expediting the approvals of the route plan/map for laying the seawater intake pipelines and the discharge pipelines at Bangaram Tent City.

Without the installation of this pipeline, the project cannot become operational. As this is a Public-Private Partnership (PPP) project with the Lakshadweep Tourism Department, Lakshadweep Administration shall ensure the subtraction of all obstacles hindering the successful implementation of the project.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report

2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.

Yours faithfully,

M/s Praveg Limited
Authorised Signatory

Copy forwarded for information and necessary action please:

1. PA to Advisor of the Hon'ble Administrator of Lakshadweep, U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of Lakshadweep, Kavaratti-682555
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4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.
5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

Business Development & Legal Department

PRAVEG LIMITED

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82

9th Floor, Westport, Opp. Montecristo Banquet, Sindhu Bhavan Road, Thaltej, Ahmedabad 380058,
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----- Forwarded message -----

From: **Business Development Legal** <bd@praveg.com>

Date: Mon, Dec 8, 2025 at 5:02 PM

Subject: Fwd: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

To: Advisor To The Administrator UTL <lk-advisor@gov.in>, Secretary Utl <secretary-utl2@utl.gov.in>, S&T <lk-dst@nic.in>, District Collector UT of Lakshadweep <lk-coll@nic.in>, <Rahul.rathod3@delhi.gov.in>

Cc: Bijal Parikh <bijal@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>

08 December, 2025

To
The Director (Tourism)
Department of Tourism
Union Territory of Lakshadweep
Kavaratti - 682555.

Sub:Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

Ref: 1. DOT LOA No. F.20/03/2024-TD, dated 13-03-2024, and land possession letter of DOT dated 01-07-2024

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4. Our email dated 23-07-2025
5. Our email dated 21-08-2025
6. Our email dated 08-09-2025
7. Our email dated 07-10-2025
8. Our email dated 05-11-2025

Respected Sir,

The UT Administration of Lakshadweep, Department of Tourism, has issued Letters of Award (LOAs) for the development, operation, maintenance, and management of tent cities at Bangaram Island as referenced above.

As per the Consent to Establish (CTE) from the LPCC, we are required to lay pipelines for the intake of seawater and discharge of desalination RO reject water and STP-treated wastewater, as per recommendations from a national research agency. The National Centre for Coastal Research (NCCR) Chennai has suggested specific intake and discharge points for the Bangaram tent city project, as mentioned in the interim report referred to in point 2 above.

A map indicating the locations of our RO and STP plants on both Bangaram Island, along with the discharge points suggested by NCCR.

With reference to your letter No. F.No:20/09/2024-TD dated 15-07-2025, and in compliance with the directions issued by the Department of Tourism, Lakshadweep, we have prepared the route plan/map for laying pipelines for the intake of seawater and the discharge of desalination RO reject water and STP-treated wastewater for the Bangaram Tent City, in accordance with the recommendations of the National Centre for Coastal Research (NCCR), Chennai.

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Without the installation of this pipeline, the project cannot become operational. As this is a Public-Private Partnership (PPP) project with the Lakshadweep Tourism Department, Lakshadweep Administration shall ensure the subtraction of all obstacles hindering the successful implementation of the project.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report

2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.

Yours faithfully,

M/s Praveg Limited
Authorised Signatory

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U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of
Lakshadweep, Kavaratti-682555
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UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.
5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

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EMAIL: bd@praveg.com

www.discoverpraveg.com | www.tentcitynarmada.com | www.whiterannresort.com | www.tentcityvaranasi.com

----- Forwarded message -----

From: **Business Development Legal** <bd@praveg.com>

Date: Wed, Nov 5, 2025 at 4:52 PM

Subject: Fwd: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

To: Advisor To The Administrator UTL <lk-advisor@gov.in>, Secretary Utl <secretary-utl2@utl.gov.in>, S&T <lk-dst@nic.in>, Director Tourism <td-dir-lak@gov.in>, District Collector UT of Lakshadweep <lk-coll@nic.in>, <Rahul.rathod3@delhi.gov.in>

Cc: Bijal Parikh <bijal@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>

To
The Director (Tourism)
Department of Tourism
Union Territory of Lakshadweep
Kavaratti - 682555.

Sub:Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

- Ref: 1. DOT LOA No. F.20/03/2024-TD, dated 13-03-2024, and land possession letter of DOT dated 01-07-2024
2. NCCR Interim Report on Intake and Discharge Points for Bangaram and Thinnakara Tent City Projects
 3. You're latter No. F.No:20/09/2024-TD dated 15-07-2025
 4. Our email dated 23-07-2025
 5. Our email dated 21-08-2025
 6. Our email dated 08-09-2025
 7. Our email dated 07-10-2025

Respected Sir,

The UT Administration of Lakshadweep, Department of Tourism, has issued Letters of Award (LOAs) for the development, operation, maintenance, and management of tent cities at Bangaram Island as referenced above.

As per the Consent to Establish (CTE) from the LPCC, we are required to lay pipelines for the intake of seawater and discharge of desalination RO reject water and STP-treated wastewater, as per recommendations from a national research agency. The National Centre for Coastal Research (NCCR) Chennai has suggested specific intake and discharge points for the Bangaram tent city project, as mentioned in the interim report referred to in point 2 above.

A map indicating the locations of our RO and STP plants on both Bangaram Island, along with the discharge points suggested by NCCR.

With reference to your letter No. F.No:20/09/2024-TD dated 15-07-2025, and in compliance with the directions issued by the Department of Tourism, Lakshadweep, we have prepared the route plan/map for laying pipelines for the intake of seawater and the discharge of desalination RO reject water and STP-treated wastewater for the Bangaram Tent City, in accordance with the recommendations of the National Centre for Coastal Research (NCCR), Chennai.

194

86

A copy of the NCCR report along with the route plan/map for the proposed discharge pipelines of Bangaram, with two alternative options, is enclosed herewith for your ready reference.

As per the conditions stipulated in the Consent to Establish (CTE) issued by the Lakshadweep Pollution Control Committee (LPCC), it is mandatory to lay pipelines for the intake of seawater and for the discharge of desalination RO reject water and STP-treated wastewater. Without the installation of these intake and discharge pipelines, operation of the resort is not feasible.

This project has been undertaken on a Public-Private Partnership (PPP) basis with the Department of Tourism, Lakshadweep Administration. We, therefore, seek the intervention of the Department of Tourism for expediting the approvals of the route plan/map for laying the seawater intake pipelines and the discharge pipelines at Bangaram Tent City.

Without the installation of this pipeline, the project cannot become operational. As this is a Public-Private Partnership (PPP) project with the Lakshadweep Tourism Department, Lakshadweep Administration shall ensure the subtraction of all obstacles hindering the successful implementation of the project.

We kindly request you to treat this matter on a priority and fast-track basis, and grant the necessary approvals for the route plan/map at the earliest, to enable smooth implementation and operation of the project.

Enclosed: 1.NCCR report

2. Route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city with 2 options.

Yours faithfully,

M/s Praveg Limited
Authorised Signatory

Copy forwarded for information and necessary action please:

1. PA to Advisor of the Hon'ble Administrator of Lakshadweep,
U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of
Lakshadweep, Kavaratti-682555
3. The Member Secretary, Lakshadweep Pollution Control Committee
UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.

5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

Business Development & Legal Department

PRAVEG LIMITED

[Formerly known as Praveg Communications (India) Limited]

18th Floor, Westport, Opp. Montecristo Banquet, Sindhu Bhavan Road, Thaltej, Ahmedabad 380058,
Gujarat, INDIA

Phone: +91 7861882562, +91 7486055494

Email: bd@praveg.com

www.dizcoverpraveg.com | www.tentcitynarmada.com | www.whiterannresort.com | www.tentcityvaranasi.com



----- Forwarded message -----

From: **Business Development Legal** <bd@praveg.com>

Date: Tue, Oct 7, 2025 at 4:15 PM

Subject: Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

To: Advisor To The Administrator UTL <lk-advisor@gov.in>, Secretary Utl <secretary-utl2@utl.gov.in>, Director Tourism <td-dir-lak@gov.in>, District Collector UT of Lakshadweep <lk-coll@nic.in>, S&T <lk-dst@nic.in>, <Rahul.rathod3@delhi.gov.in>

Cc: Bijal Parikh <bijal@praveg.com>, Kalpesh Patel <kalpesh@praveg.com>

07 October, 2025

To
The Director (Tourism)
Department of Tourism
Union Territory of Lakshadweep
Kavaratti - 682555.

Sub:Request for grant the approval of route plan map laying pipelines for the intake of seawater and laying of discharge pipelines of Bangaram tent city suggested by NCCR for Bangaram Tent City Projects.

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88

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Yours faithfully,

M/s Praveg Limited
Authorised Signatory

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U.T. Administration of Lakshadweep, Kavaratti-682555
2. The Secretary (Tourism) Department of Tourism, U.T. Administration of
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3. The Member Secretary, Lakshadweep Pollution Control Committee
UT Administration of Lakshadweep Kavaratti-682555, Lakshadweep
4. The Collector, U.T. Administration of Lakshadweep, Kavaratti-682555.
5. The Deputy Collector Agatti, U.T. Administration of Lakshadweep, Agatti.

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Email: bd@praveg.com

www.dizcoverpraveg.com | www.tentcitynarmada.com | www.whiterannresort.com | www.tentcityvaranasi.com



 **Request Letter for Grant Approval - Bangaram Tent City_NCCR.pdf**
1601K

TEST REPORT

ULR No: TC129392600006669F

LRI No: SEAAL26030750A

Date: 07-03-2026

Page 1 of 1

CUSTOMER DETAILS

Customer Name & Address	M/s Taj Coral Pearl IHCL Seleqtions, Lakshadweep.
Customer Reference	Test Request Date: 27-02-2026

SAMPLE DETAILS

Product Category	Pollution & Environment	Sample Code	EN26021385
Sample Name	Wastewater	Sample Received on	27-02-2026
Sample Description by Customer	STP Out	Temperature @ Receipt	27°C
Sample Conditions at Receipt	Fit for Analysis	Test Commenced on	28-02-2026
Sample Quantity & Packing	2 L in Plastic Bottle	Test Completed on	06-03-2026
Information Provided by Customer	---	Sampled by	Not drawn by Laboratory

TEST RESULTS-CHEMICAL DISCIPLINE

Sl. No.	PARAMETERS	TEST METHOD	UNIT	RESULT
1	pH @ 25°C	IS 3025 (Part 11): 2022	---	6.81
2	Total Suspended Solids	IS 3025 (Part 17): 2022	mg/L	10.0
3	Biochemical Oxygen Demand (3 days at 27°C)	IS 3025 (Part 44): 2023	mg/L	15.0
4	Chemical Oxygen Demand	IS 3025 (Part 58): 2023	mg/L	49.0
5	Oil & Grease	IS 3025 (Part 39): 2021	mg/L	<1.00
6	Total Phosphorus as P	IS 3025 (Part 31/Sec1): 2022	mg/L	<0.03
7	Total Nitrogen as N	SEAAL/CHL/SOP/7.2/28	mg/L	<1.00

TEST RESULTS - BIOLOGICAL DISCIPLINE

Sl. No.	PARAMETERS	TEST METHOD	UNIT	RESULT
1	Faecal Coliform	IS 1622: 1981	MPN/100ml	<2

Remarks:

End of Report

 Shency Joy
 TM-Chemical
 Checked by:

 Remya B
 TM-Biological
 Authorized Signatory

 Laju P N
 Laboratory Head
 Authorized Signatory

The results are related to the samples tested; This test report shall not be reproduced except in full, without the written approval of the laboratory. Unless requested by the customer; the samples will not be retained for more than 7 days from the date of report.

Standards Environmental & Analytical Laboratories
 Accreditation & Certification:

NABL accredited Laboratory as per ISO/IEC 17025:2017 with Certificate No. TC-12939; ISO 45001:2018 OHSAS certified laboratory.
 Approval & Recognition: MoEF recognized Environmental Laboratory; "A" Grade Laboratory approved by KSPCB.
 'Standards' Bldg. No: 338/A,B,C,D,E (Behind BPCL Petrol Pump), Edayar, Muppattadam P.O., Ernakulam Dist. - 683 110.
 Tel. 0484-2546660, 93872 72402, 90743 41443. Web: www.standardslab.in. E-mail: seaalab@gmail.com

TEST REPORT

ULR No: TC1293926000004063F

LRI No: SEAL26020786A	Date: 10-02-2026	Page 1 of 1
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CUSTOMER DETAILS

Customer Name & Address	M/s Taj Coral Pearl IHCL Seleqtions, Lakshadweep.
Customer Reference	Test Request Date: 31-01-2026

SAMPLE DETAILS


Product Category	Pollution & Environment	Sample Code	EN26011561
Sample Name	Wastewater	Sample Received on	31-01-2026
Sample Description by Customer	STP Out	Temperature @ Receipt	27°C
Sample Conditions at Receipt	Fit for Analysis	Test Commenced on	02-02-2026
Sample Quantity & Packing	1 L in Plastic Bottle	Test Completed on	09-02-2026
Information Provided by Customer	---	Sampled by	Not drawn by Laboratory


TEST RESULTS-CHEMICAL DISCIPLINE

Sl. No.	PARAMETERS	TEST METHOD	UNIT	RESULT
1	pH @ 25°C	IS 3025 (Part 11): 2022	---	6.55
2	Total Suspended Solids	IS 3025 (Part 17): 2022	mg/L	16.0
3	Biochemical Oxygen Demand (3 days at 27 °C)	IS 3025 (Part 44): 2023	mg/L	16.0
4	Chemical Oxygen Demand	IS 3025 (Part 53): 2023	mg/L	53.0
5	Oil & Grease	IS 3025 (Part 35): 2021	mg/L	<1.00

Remarks:

End of Report


 Shency Joy
 TM-Chemical
 Checked by:


 Lajju P N
 Laboratory Head
 Authorized Signatory

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 Tel. 0484-2546660, 93872 72402, 90743 41443, Web: www.standardslab.in, E-mail: seaalab@gmail.com

TEST REPORT

ULR No: TC1293926000001247F

LRI No: SEAAL26011242A

Date: 12-01-2026

Page 1 of 1

CUSTOMER DETAILS

Customer Name & Address	M/s Taj Coral Pearl IHCL Seleqtions, Lakshadweep.
Customer Reference	Test Request Date: 31-12-2025

SAMPLE DETAILS


Product Category	Pollution& Environment	Sample Code	EN25121860
Sample Name	Wastewater	Sample Received on	31-12-2025
Sample Description by Customer	STP Out	Temperature @ Receipt	27°C
Sample Conditions at Receipt	Fit for Analysis	Test Commenced on	01-01-2026
Sample Quantity& Packing	1 Litre in Plastic Bottle	Test Completed on	10-01-2026
Information Provided by Customer	---	Sampled by	Not drawn by Laboratory


TEST RESULTS-CHEMICAL DISCIPLINE

Sl. No.	PARAMETERS	TEST METHOD	UNIT	RESULT
1	pH @ 25°C	IS 3025 (Part 11): 2022	---	6.70
2	Total Suspended Solids	IS 3025 (Part 17): 2022	mg/L	2.50
3	Biochemical Oxygen Demand (3 days at 27 °C)	IS 3025 (Part 44): 2023	mg/L	12.0
4	Chemical Oxygen Demand	IS 3025 (Part 58): 2023	mg/L	41.2
5	Oil & Grease	IS 3025 (Part 39): 2021	mg/L	<1.00

Remarks:

End of Report


 Shency Joy
 TM-Chemical
 Checked by:


 Laju P N
 Laboratory Head
 Authorized Signatory

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Coral Pearl

IHCL SELECTIONS

SCP/ARC/2025-26/4
01/09/2025

Date:

M/s. Yempees
Near Golden Jubilee Museum,
Hospital Road, Agatti Island P O
UT of Lakshadweep, Pin: 682553
Contact Person: Mohmmed Nazer MP
Contact #: +91 9447822828

Service Contract for Waste Management

Dear Sir / Madam,

This has reference to the above subject. We are pleased to confirm that you have been selected for clearance for waste management and recyclable scrap (Dry, Wet Waste Materials & used cooking oil) under the following terms and conditions.

Rate breakup is mentioned in **Annexure A**

Validity: Validity of these terms and conditions between Coral Pearl IHCL SeleQtions and M/s. Yempees, from.

01st Sep 2025 to 31st Aug 2026

Nature of Contract: Service Contract for Waste Management to Coral Pearl IHCL SeleQtions.

Visits: Every day as per the instructions of the Security team / KST Team of the Hotel.

NOTICES AND CANCELLATION:

This service contract may be terminated by either party with 30 days notices in writing. Either party may, however, cancel the contract without warning if the other party has failed to fulfil the terms of the contract to a substance's extent, including failure of fulfilling contract payment as referred to in clause 4. Such notice of cancellation is also to be given in writing.

DISPUTES:

The parties undertake to settle any dispute that may arise, by negotiations. If such negotiations do not lead to any result, disputes are to be settled by an Indian court of 4 arbitration and in accordance with the laws of India. The decision of the court of the arbitrator is binding and no appeal can be made against it to any other institution or court.

GST Undertaking: In case, "Coral Pearl IHCL SeleQtions" is at loss in claiming the ITC credit charged to "Coral Pearl IHCL SeleQtions" and collected from "Coral Pearl IHCL SeleQtions" on account of non-payment to the Government of goods and services tax by the Supplier and/or non-submission/inadequate/incorrect submission of information prescribed by the tax department/failure to upload the details of the sale on the GSTN portal on the part of the Supplier, then said demand including tax, interest and penalties or said rejected input tax credit, refund or other benefit shall be recoverable from the Supplier either from his outstanding invoices if available or by raising a debit note.

Coral Pearl

IHCL SELEQTIONS

The GST amount will be held back from payment till the time the Invoice provided to Coral Pearl IHCL SeleQtions and Invoice details uploaded to GSTN in the returns filed by supplier matches. Once the matching happens the GST will get released for Payment. In case of mismatch the details of amount held back will be made available to the vendor for reconciliation.”

General Terms & Conditions:

- A). You have to provide Escalation Matrix with both land & Mobile phone with contact person's details.
- B). History card of all jobs done to be maintained on a monthly basis and to be produced with bills
- C). You shall plan and execute the work in a phased manner as directed by the Security Team / KST Team from time to time and shall fully co-operative with other agencies working at site simultaneously, with the employees of operation departments so as not to obstruct or retard the work simultaneously being executed by other agencies and the total operation in any way. The decision of the security in charge at any point of time for disputes arising between the various contractors shall be final and binding on all the parties concerned.
- D). All measures shall be taken to keep the work place neat and clean and protect the existing and under construction works at site at no extra cost to us. The workers coming for the work shall be neatly dressed with uniforms and safety helmets. This should be strictly adhered to.
- E). It shall be the contractor's responsibility to supervise the work of their employee or give them instructions as may be required from time to time provided however the company shall be at liberty to issue directions to the contractor's employees in the event of exigencies requiring immediate instructions warranted by any circumstances.
- F). Contractor shall indemnify the company for work carried out by them both for the materials and workmanship. If any defects are observed in the quality of the work carried out, the same shall be rectified at their cost if negligence is evidenced by the vendor.
- G). In the event of the contractor labour (abolition and Regulation- Act 1975) being applicable to the contractor he shall for with takeout necessary licenses in terms of that act under intimation to the company and the company upon such intimation will take out necessary registration in terms of act.
- H). It is clearly agreed and understood that all persons provided by the contractor shall be their employees and not of the company and all disputed between you and our people shall have no bearing on the company and the company will not be able to pay any amount to any employee/ex-employee of the contract, contractor shall be fully responsible for disciplined behaviour of their workmen.
- I). Contractor shall cover all their employees under the Employee's State Insurance Act and also follow all the statutory rules as amended from time to time. Contractor shall also make provisions for provident Fund retrenchment. Compensation, bonus etc. and such other requirements, which is statutorily required to be observed as applicable to workmen in the canteen/catering establishment. Your employees are your own and the company is in no way connected with them.
- J). Work contract tax and TDS will be deducted as applicable.
- K). Bills to be submitted with 1 + 1 copies, service reports to be duly certified by User HODs.
- L). Smoking in the work place is strictly prohibited.
- M). All your employees and workmen shall carry identity badges provided by you.
- N). Trespassing through the guest area is strictly prohibited.
- O). Your acceptance of this order or any part thereof implies full acceptance by you of the above terms & conditions and the terms of work order as specified in the work contract.

- P). Contractor must comply with Lakshadweep administration rules, Pollution Control Board guidelines, and local panchayat/government disposal norms.
- Q). Waste to be handled in sealed, covered, and secure containers/ boats to Prevent spillage.
- R). Any violation fines/penalties will be the responsibility of the contractor.

TATA CODE OF CONDUCT:

Any offers, direct or indirect, any illegal payments, remuneration, gifts donations or comparable benefits to any Coral Pearl IHCL SeleQtions employee which are intended to or perceived to obtain business or uncompetitive favours for the conduct of business, excepting nominal gifts which are customarily given and are of commemorative nature for special events, are strictly prohibited.

The Supplier/Contractor represents that it does not employ any child labour in the manufacture or supply of goods & services under this contract. The Supplier/Contractor represents that it has complied with and shall comply with all rules and regulations of the Child Labour (Prohibition and Regulation) Act, 1986. Coral Pearl IHCL SeleQtions shall have the right to terminate the Agreement forthwith in the event the Supplier/Contractor does any act or thing which shall contravene any provision of the Child Labour (Prohibition and Regulation) Act, 1986. The Supplier/Contractor shall be liable to Coral Pearl IHCL SeleQtions for any loss and damage caused to it due to failure on the part of the Supplier/Contractor due to this.

The Supplier/Service provider represents that neither its Senior Management Team nor its Relationship Manager is related as family with the employees of the Coral Pearl IHCL SeleQtions nor has a shared office of profit with any employee of Coral Pearl IHCL SeleQtions whatsoever to the best of its knowledge and belief. Any such relationship should be formally disclosed to Coral Pearl IHCL SeleQtions and documented by the supplier/ Service provider.

In the event Supplier/Service Provider knowingly conceals such information, then Coral Pearl IHCL SeleQtions shall have the right to terminate the agreement forthwith without any prejudice to its rights under the contract and the Supplier/Service Provider shall be liable to Coral Pearl IHCL SeleQtions for any loss and damage caused to it due to failure on the part of the Supplier/Service Provider on account of this non-disclosure.

SAFETY:

All the work force shall follow safety guidelines and protect the property and personnel, basic safety tools like helmets, safety goggles, safety shoes, work overhauls, hand gloves, first aid kits, etc. shall be made available by you and shall be used by the personnel at site / within the property. HUMAN RIGHTS POLICY: The Supplier/Service Provider represents that it complies with the following: (a) Minimum wages are paid to the people hired by Supplier/Service Provider. (b) All its Employees have collective bargaining rights if applicable. (c) All its Employees receive fair wages. (d) The Human rights policies and practices are communicated to all its employees, subcontractors and suppliers in local languages. This includes a formal communication to all its employees outlining punishments in lieu of human rights violation norms. (e) All its Employees in supervisory positions are trained on implementation of Human Rights practices. (f) The Supplier/Service Provider has a grievance redressal system and all its Employees are aware of it. (g) The Supplier/Service Provider has a mechanism to address sexual concerns at the workplace and all its Employees are aware of it. COMPLIANCE: Earth Check is the only global benchmarking programme for travel and tourism. The Earth Check brand signifies better environmental performance, improved community interaction and saving through more efficient use of resources. Considering Earth Check guidelines all the Supplier/Service Provider are requested to give preference to the following: - Product and services of local originals far as possible. - Use of recycled /

Coral Pearl

IHCL SELEQTIONS

Eco-friendly products. - Compliances to the handling of Hazardous product. - Disposable of harmful substances as per the legal requirements. - MSDS for harmful substance. INTELLECTUAL PROPERTY RIGHTS: Coral Pearl IHCL SeleQtions is the proprietor of the names/marks/logos Coral Pearl IHCL SeleQtions among various other trademarks, service marks and other intellectual property rights. Supplier agrees that during the term and after the expiry or termination of this Agreement Supplier shall not use the names/marks/logos Coral Pearl IHCL SeleQtions or any of the various intellectual property rights belonging to Coral Pearl IHCL SeleQtions either alone or in conjunction or variation or combination with any other names/marks/logos in any manner whatsoever including but not limited to on letterheads, websites, brochures, visiting cards, banners, posters, marketing collaterals, advertisements, publications or in any other manner whatsoever and shall indemnify and keep indemnified Coral Pearl IHCL SeleQtions for failure on the part of Supplier or any of its affiliates / associates / subsidiaries / agents / officers/employees to comply with this clause. Supplier shall further be liable to pay without demur all charges, expenses and/or legal fees that Coral Pearl IHCL SeleQtions may expend in view of any action taken by Coral Pearl IHCL SeleQtions to cease Supplier or any of its affiliates / associates / subsidiaries / agents / officers / employees from using any of its intellectual property rights during the term or after expiry or termination of this Agreement. It is hereby agreed that your company shall formally seek our prior approval before you use our Coral Pearl IHCL SeleQtions logo or make a public reference suggesting therein that you are our preferred vendors / service providers. CONFIDENTIALITY CLAUSE: a. The Supplier shall not, without the Coral Pearl IHCL SeleQtions prior written consent, disclose information in any manner except as expressly authorized by this Agreement. b. Shall treat information with the same degree of care that it treats its own confidential information, but in no event with less than a reasonable degree of care. c. Both the parties shall not disclose the prices or any other information in any manner without the written consent of the other party. TERMINATION: a. Coral Pearl IHCL SeleQtions reserves the right to terminate this agreement with a notice period of 30 days in the event the product supplied does not meet with the standards and specifications or in any event of default mentioned in the order. Such right of termination shall be without prejudice to any other rights and remedies that either party may have at law or in equity for damages or otherwise. b. Both parties shall have the right to terminate this agreement for its convenience at any time, with or without cause, during the term of this agreement upon thirty (30) days prior written notice (the Notice Period). c. Neither party shall incur any liability arising out of any termination, except for products previously provided prior to such termination. THE INDIAN HOTELS COMPANY LIMITED CIN L74999MH1902PLC000183 CORP Office: 9th Floor, Express Towers, Barrister Rajni Patel Marg, Nariman Point, Mumbai 400 021, Maharashtra, India T +91 22 6137 1637 REGD Office: Mandlik House, Mandlik Road, Mumbai 400 001, Maharashtra, During the Notice Period, the Supplier shall provide products, and Coral Pearl IHCL SeleQtions will pay for products, in accordance with unrevoked Coral Pearl IHCL SeleQtions instructions pursuant to this agreement. The supplier shall, provide products ordered during the Notice Period in accordance with the terms and conditions of this agreement. Each party shall remain responsible for its obligations with respect to actions and events prior to the termination of this Agreement. Commencing upon notice to either party of expiration or termination of this Agreement and continuing through the effective date of expiration or termination, both parties will provide each other reasonable termination assistance requested by the other party to allow supply of products without interruption or adverse effect and to facilitate the orderly transfer of the subject matter of this agreement. Upon the expiration or termination of this agreement for any reason, the supplier shall, promptly return or destroy all confidential information of the Coral Pearl IHCL SeleQtions.

SUPPLIER ENGAGEMENT PROCESSES: In order to ensure the safety of our employees and business partners, Coral Pearl IHCL SeleQtions has drawn new processes related to Engagement of Vendors which are the minimum threshold expectations of Coral Pearl IHCL SeleQtions from the suppliers for engaging with Coral

Coral Pearl

IHCL SELEQTIONS

Pearl IHCL SeleQtions. In all these processes, safety is a mandatory aspect so much so that even if all other qualifying parameters are acceptable however, if the Safety requirements are not fulfilled, the vendor application/agreement can be Rejected / cancelled. These terms & conditions have been formulated to help prevent non compliances, accidents and personal injuries. These are not intended to be all inclusive, but rather a guide for the suppliers. We request you to kindly go through the detailed Coral Pearl IHCL SeleQtions Supplier Terms & Conditions as below and eSign the document. This will form part of an annexure to our current contract/empanelment. Should you have any queries, please do not hesitate to contact us. Coral Pearl IHCL SeleQtions Supplier Terms & Conditions are the minimum threshold expectations of Coral Pearl IHCL SeleQtions from the suppliers for engaging with Coral Pearl IHCL SeleQtions. These terms & conditions have been formulated to help prevent non compliances, accidents and personal injuries. It is not intended to be all inclusive, but rather a guide for the supplier. It is the responsibility of the supplier and its supplier partners/distributors/ delivery team to enforce these and all other safety rules and good safety practices. The supplier shall insist its supplier partners/distributors/ delivery team members to use safety equipment where necessary and perform the required services in such a manner as to eliminate the cause of personal injuries and accidents.

1. Every supplier and its supplier partners/distributors/ delivery team must carry government approved identity cards issued to them.
2. The supplier and its supplier partners/distributors/ delivery team must comply with all the safety and security norms laid down by Coral Pearl IHCL SeleQtions management
3. Coral Pearl IHCL SeleQtions Management reserves the right to inspect all equipment used by the supplier and its supplier partners/distributors/ delivery team and to prohibit the use of any equipment judged to be unsafe.
4. Coral Pearl IHCL SeleQtions Management reserves the right to stop any job being performed in a manner deemed unsafe by the Safety or Engineering department or any employee or associate.
5. The supplier and its supplier partners/distributors/ delivery team must be sensitive to hazard spotting and any hazard should be immediately informed to the management.
6. The supplier and its supplier partners/distributors/ delivery team are obliged to report any accident (Minor/ Major) and near miss to Coral Pearl IHCL SeleQtions Management, without delay.
7. Smoking and chewing tobacco are expressly banned inside Coral Pearl IHCL SeleQtions premises especially in smoking restricted areas and any area used for the storage of flammables or combustibles.
8. The supplier shall insist its supplier partners/distributors/ delivery team ensure that no manpower report on duty under the influence of alcohol or any other hallucinating substance.
9. Supplier and its supplier partners/distributors/ delivery team must wear appropriate gloves while handling hazardous chemicals, handling electrical equipment.
10. Any spilled materials, such as grease, oil, paint, etc., shall be immediately cleaned up.
11. Only approved containers and tanks are to be used for the storage and handling of flammable and combustible liquids. All connections on drums and combustible liquid piping, vapour, and liquid must be kept tight.
12. If a crane is being used, the boom must be lowered to the ground prior to leaving the job

IHCL SUPPLIER TERMS & CONDITIONS ACKNOWLEDGEMENT: The CORAL PEARL IHCL SELEQTIONS have been read and its conditions are hereby accepted by the undersigned on behalf of the supplier and its supplier partners/distributors/ delivery team members, agents, subcontractors, and subcontractor employees and

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IHCL SELECTIONS

agents. The undersigned assumes full responsibility to inform its employees, agents, and subcontractors/sub suppliers about CORAL PEARL IHCL SELECTIONS, and agrees that it will conform and will have all employees, agents, and subcontractors conform with CORAL PEARL IHCL SELECTIONS SUPPLIER & CONDITIONS at all times while on the premises controlled by CORAL PEARL IHCL SELECTIONS. It is further understood that any person not conforming to CORAL PEARL IHCL SELECTIONS SUPPLIER TERMS & CONDITIONS shall not be permitted to perform services on such premises. It is further understood by the undersigned that compliance with CORAL PEARL IHCL SELECTIONS SUPPLIER TERMS & CONDITIONS is a continuing requirement and that in consideration of the undersigned accepting any contract to be performed on CORAL PEARL IHCL SELECTIONS premises, the acceptance of and compliance with these conditions shall be automatically continued from job to job and year to year.

This Agreement may be executed electronically using electronic signature including but not limited to eSign. Such an electronically signed agreement shall be deemed to be validly signed and there shall be no requirement of having a physical or hard copy of the agreement signed manually by the parties.

Kindly eSign the agreement as your acceptance to the terms and conditions specified herein within 5 days of receipt. In case of formal acknowledgment of this annual rate agreement is not received, supply of goods and/or services will constitute acceptance of the rates and terms & conditions.

Hygiene:

The contractor will be solely responsible to ensure that the manpower supplied by him/her will adhere to the safety, health, and hygiene rules and regulations laid by IHCL and other related regulatory agencies. Further, it will be duty of the contractor to provide the necessary personal protective equipment of at least ISI Grade, to the manpower deployed by him/her. Strict action will be taken against the contractor in case of any violation of IHCL's safety, health, and hygiene rules and regulations by his/her employee. The contractor will also be responsible for the fitness levels of the manpower supplied and will have to submit annual health check-up records for the manpower deployed at hotels/offices if required.

Clearance Clause:

All measures shall be taken to keep the work place neat and clean and protect the existing and under construction works at site at no extra cost to us. All debris shall be cleared / shifted at a period interval and not later than the end of the day from the Hotel premises. If the same is not cleared we shall engage our own agencies and debit all such costs to the Contractor. The workers coming for the work shall be neatly dressed with uniforms and safety helmets. This should be strictly adhered to.

Man power:

- The contractor should wear the required personal protective equipment provided by the hotel or that he is carrying with him while carrying out work inside the hotels as instructed by the head of department/Concerned department personal.
- Do not use personal protective equipment that are torn, damaged or unfit for use if the personal protective equipment is torn, damaged or unfit for use bring it to the notice of personnel in charge and get replacement.
- While carrying heavy objects inside the hotel the contractor should make use of the trolleys that are provided for these purposes. Do not carry these heavy objects manually.

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- While carrying work at heights make use of the safety ladders. Do not use unsafe and unstable ladders and do not resort to unsafe practice.
- The contractors should sign the safe work permit for any hazardous activity as instructed by the head of department/concerned department personnel before carrying out the work.
- The contractor should adhere to the safety/security regulations within the premises of the hotel.
- The contractor is himself responsible for creating any unsafe work environment either by self or by any of his people or their action
- Violations with regard to any safety/security requirements, appropriate action will be taken.
- The hotel cannot be held responsible for any incident/accident where in the contractor has flouted the safety regulations of the hotel.

Penalty Clause:

The Contractor will cover and indemnify Coral Pearl IHCL SeleQtions for any damages or liabilities that may be raised by the guests/staff on account of your inability to keep the hotel free from vermin control. You will guarantee that the product used are effective and are non-toxic and will not have any side effects and conform to the current HACCP, FDA, PFA Standards and all other standard norms.

In case of any guest complaint and guest ask for any complimentary against the complaint the same will be debited to your account and for other verbal guest complaints, we shall deduct 5% from your invoices. If negligence committed by the vendor's staff.

Termination:

Option of cancellation, of this order rest with The CORAL PEARL IHCL SELEQTIONS if the contractor does not comply with the service agreement documentations are not followed properly.

All disputes arising on account of this contract are subject to Ernakulam Jurisdiction

We look forward to keeping good business relations in the times to come

IN WITNESS WHEREOF, the parties hereto have executed this Services Agreement the day and year first above written.

Thanking you,

For PRAVEG LIMITED

Unit: Coral Pearl IHCL SeleQtions

Mohammed Nazir MP

Coral Pearl

INDI. SELECTIONS

<i>Vishnu Santhosh</i>
Vishnu Santhosh Chief Engineering

<i>NC Phani</i>	<i>Laxmikanta Jena</i>
Nitish Chandra Phani Executive Chef	Laxmikanta Jena F&B Manager

<i>Harish Haridas</i>	<i>Vijin S</i>
Harish Haridas Materials Manager	Vijin S Security Manager

<i>Sunilkumar T K</i>	<i>Kashish Singh</i>
Sunil T K Finance Manager	Kashish Singh General Manager

Agreed and accepted by
For M/s. Yempees
Mr. Mohammed Nazer M P

Mohammed Nazir MP

ANNEXURE 'A'

<u>Sl. No</u>	<u>Category Of Waste</u>	<u>Unit</u>	<u>AMC Charges Monthly</u>	<u>Validity</u>
1	Plastic Waste Collection & Disposal	Monthly	66,600.00	01/09/2025 - 31/08/2026
2	Hazard & Biohazard Waste Handling			
3	Food & Organic Waste Management			
4	General Non-Biodegradable Waste			
5	Used Cooking oils			

Mohammed Nazir MP

AGREEMENT

Agreement executed on this ..2...day March Two Thousand and Twenty Six between M/s PRAVEG LIMITED, company incorporated under the Companies Act, 1956 and having its registered office at 18th Floor, Westport, Opp. Montecristo, Sindhu Bhawan Road, Thaltej, Ahmedabad 380058 and Tent city resort project At Survey 10A/2, 16A/2, 16A/5, 10A/3, 16A/4, 10A/4 and 16A/3 Bangaram Island, Lakshadweep. (hereinafter referred to as the Seller) and M/s Cee Jee Lubricants, Industrial Development Area, Edayar, Binanipuram P.O., Aluva (hereinafter referred to as the contractor).

M/s Cee Jee Lubricants has been authorized by Kerala State Pollution Control Board and Central Pollution Control Board to operate a hazardous waste treatment facility in its own factory premises. Cee Jee Lubricants has been receiving orders from various users in Kerala for treatment of their waste.

WHEREAS the contractor has expressed interest to procure the Used/Waste Oil accumulated in the Sellers Tent City Resort during the use of DG set on the terms and conditions contained hereunder and for the price mentioned in the quotation submitted by the contractor.

WHEREAS the seller has accepted the said proposal of the contractor and agrees to allow the contractor to lift/ purchase the Used/Waste oil on the terms and conditions mentioned hereinafter.

NOW THIS PRESENTS AND IT IS HEREBY MUTUALLY AGREED AS FOLLOWS:

1. The agreement shall commence from 08/01/2026 and shall continue still 06/01/2028 (both day inclusive) and the agreement may be renewed on mutual consent in writing between the parties herein. Both the parties hereto agree, accept and ratify all lawful acts and things done in relation to this agreement from the date of its commencement.
2. The contractor shall have to remove the oil within the stipulated period at the accepted rate specified below as per the directions of the service manager in accordance from all the stations in Kerala. The minimum quantity in a location must be at least 500 Liter. If the quantity is less than the minimum quantity the contractor will charge transportation charge Rs.20/- per running kilometer or you can deliver at our premises.
3. The contractor will purchase the used oil for the agreed price Rs.20/- per liter.
4. The seller has no right to sell the accumulation to any other parties. The seller has paid Rs.5000/- + GST (Rs.Five Thousand only) as one time registration fee Non-refundable on dated 25/02/2026 to the purchaser for the fee of the above. The material will dispose to our authorized person with required documents 'FORM 10' or any form of LPCC.
5. The seller will submit the copy LPCC Consent/NOC to the contractor at the earliest when receive the same.
6. If the seller disposes the used oil to any other party during the period of contract agreement or not disposed to the contractor during the period, the contractor will pass the necessary information to the concerned PCB authorities.

Page 1 of 2

PRAVEG LIMITED

Regd. Office: 18th Floor, Westport, Opp. Montecristo Banquet, Sindhu Bhawan Road, Thaltej, Ahmedabad 380058
CIN L24231GJ1995PLC024809 | Phone: +91 79 2749 6737, 4924 2533 | info@praveg.com | www.dizcoverpraveg.com



7. The seller will dispose the used oil to the buyer monthly or maximum with 90days depending the quantity of accumulation.
8. No representation for reduction/increase of rate once accepted during the contract period will be considered.
9. The cost of materials with sales tax should be remitted by cheque/RTGS at the office of the respective units each time before the materials are removed.
10. The Contractor shall not assign, sublet or underlet the rights under this contract to anyone.
11. All doubts and disputes arising out of this agreement or in relation thereto or regarding the interpretation of any clause or clauses thereof shall be decided by mutually through discussions, or else the Aluva Court will have the Jurisdiction.

IN WITNESS whereof the parties hereto have set their hands the day and year first above written;

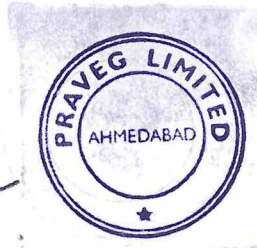
Signed, sealed and delivered by
Mr. Shajan K C , Manager for and on behalf of the
M/s Cee Jee Lubricants,
VI/592, Industrial Development Area, Edayar,
Binanipuram P.O., Aluva, Ernakulam 83 502





In the presents of witness:

1. Nimisha .k . B 
2. Shank Sidan 

Signed, Sealed and Delivered by
Mr. Venkateshwarlu Badathala,
Authorised Signatory,
For and on behalf of M/s Praveg Limited
At Survey No.33A/1,32A/1 and 30A/1 Thinnakara Island, Lakshadweep.



In the presence of Witness:

1. Jigar Patel 
2. Ketan Ravul. K. Ravul 

3/31/25, 4:56 PM

PURCHASE ORDER

Advertising | Exhibitions | Events | Hospitality



PRAVEG LIMITED

18th Floor, Westport, Opp. Montecristo Bazaar, Sindhu Bhawan Road, Thakur, Ahmedabad, Gujarat 380058, India
Phone: +91 79 21496737 | Email: info@praveg.com | Website: www.sixxvpraveg.com

Name :	Soni Group of Technologies/Dipankumar	Email :	soni_group@gmail.com
Address :	1,Trustee Shree Major Kalantaru,NR Monalisa Gas Godown,High Way Katol	PO Name :	SANITORY NAPKIN DESTROYER
PO No :	PO13643	Date :	2025-03-31
Contract No :	950414899	Delivery At :	BANGARAH
Project :	Exangaram -Lakshadweep	PO Category :	Material
Requirements by :	Diyak Dipak	Department :	MAINTENANCE AND PROJECTS
Exp Allocations :	Operation	Status :	Approved
Approval Date :	2025-03-31		

No.	Description	Unit	Quantity	Rate	Amount
1	SANITORY NAPKIN DESTROYER MDSO 10-12 PCS PER DAY	NOS.	1	12500.00	12500.00
	Rs. in Words			Total	12500

Commercial & Legal

Transport :	INCLUDE	Warranty :	01 YEAR
GST :	AS PER EXTRA 18 PERCENTAGE	Payment T&C :	AFTER MATERIAL RECEIVED

Terms & Conditions

Issued by : Harin Patel
 Approved by : Nitikumar Kamdhaj Patel
 Signature :
 Received by : MOHAMMUD URANS